

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
NEW DELHI**

Original Application No. 684 of 2023

IN THE MATTER OF:

SandeepApplicant

Versus

JR Group Power Automobile India

Pvt. Ltd. & Ors.Respondents

**REPORT ON BEHALF OF RESPONDENT NO. 2 i.e. HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT
ORDER DATED 05.04.2024.**

1. That this Hon'ble Tribunal considered the report dated 03.04.2024 and vide order dated 05.04.2024 in Original Application No. 684/2023 titled as Sandeep Versus JR Group Power Automobile India Pvt. Ltd. & Ors. Hon'ble NGT has issued certain directions, whose relevant portion is reproduced as below:-

"3.....Mr. Krishnanu Adhikari, Advocate has appeared for respondent no. 1 and seeks time to file additional reply/response with reference to averments in the application and observations in the report of the Joint Committee.

4. In view of the averments in the application and observations in the report of the Joint Committee, we also consider it appropriate to have response of State of Haryana through District Magistrate, Rewari and Haryana State Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 2 to 3.

5. *The Registry is directed to prepare and attach memo of parties with the application.*

6. *Mr. Rahul Khurana, Advocate, who has appeared for HSPCB, accepts notice for respondents no. 2 and 3 and seeks time to file their reply/response.*

7. *Additional reply/response by respondent no. 1 and reply/response by respondents no. 2 and 3 be filed within two weeks by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

8. *Even though prima facie the observations made in the report of the Joint Committee regarding emission of benzene and its associated compounds together with heavy metals and also no improvement in handling and managing the hazardous waste despite verbal directions warrant immediate closure of the unit of respondent no. 1- project proponent yet it will be appropriate that before passing any order of immediate closure respondent no. 1-project proponent is granted opportunity in accordance with principle of natural justice to file its response and also to take remedial measures. Accordingly, respondent no. 1- project proponent is directed to take requisite remedial measures immediately with regard to emission of Benzene and its associated compounds and also for proper management and disposal of hazardous waste/scrap in accordance with rules and submit compliance report before this Tribunal within two weeks (by e-mail at*

judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF) with a copy to HSPCB.

9. On receipt of a copy of the compliance report from respondent no. 1-project proponent, HSPCB shall verify status of such compliance and immediately take action against respondent no. 1-project proponent by issuance of order for immediate closure in case of non-compliance and file its report at least one day before the date of hearing hereby fixed.”

2. That in compliance of Hon'ble NGT order dated 05.04.2024 respondent unit has submitted its compliance report on dated 19.04.2024 to this office (**Annexure R-1**).
3. That the Officers of HSPCB inspected the unit on dated 19.04.2024 to verify the contents of compliance report submitted by the unit. During inspection, following observations were made:-
 - I. Unit has obtained Authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 vide No. HWM/REW/2021/15325285 dated 29.08.2021 for the period 23/08/2021 to 31/03/2025. Now, during inspection on dated 19.04.2024, there was improvement in handling & storage of hazardous waste i.e. *“paint sludge and empty plastic chemical containers”*. Further, unit has constructed separate room, also indicating proper signboard for storage of hazardous material separately (**Annexure R-2**). Unit has also made agreement with M/s Eco Management & Protection Services (**Annexure R-3**) for disposal of paint sludge and discarded containers and also submitted copy of log book (**Annexure R-4**) alongwith manifest (**Annexure R-5**) generated for disposal of hazardous waste.
 - II. Unit has constructed separate yard for storage of plastic wastes scrap and made agreement with authorized recycler i.e. M/s Sankla Enterprises, H1-32, RIICO Industrial area, Ghiloth RIICO Industrial area, Neemrana, Tehsil-Neemrana,

Distt. Alwar for disposal of industrial plastic waste (**Annexure R-6**) and copy of bills for the same are attached as **Annexure R-7**.

III. Unit has installed additional 33 Nos. of water spray nozzles in the existing water scrubber to control the volatile emissions generated from the paint booth section. Photographs are attached as **Annexure R-8**.

IV. Further, unit has increased paint booth exhaust stack height from 15 meter to 22.5 Meter to control the volatile emission generated from the paint booth section. Photograph is attached as **Annexure R-9**.

V. Unit has cleared all the waste which creating obstruction in clear passage posing a risk to the workers engaged in the production. Photographs are attached as **Annexure R-10**.

4. That unit has deposited performance security of Rs. 2,00,000/- on dated 06.04.2024 in lieu of various violations observed by the joint committee during visit of 10.01.2024 & 01.03.2024.

5. That to check the adequacy of the compliances made by the unit to control Benzene (gaseous phase) emission, ambient air monitoring is to be commenced from 22.04.2024 through recognized lab under EPA, 1986.

PRAYER:

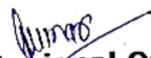
In view of the above, it is requested that the present report may kindly be taken on record and may please to grant two weeks time for submitting final action taken report after analyzing ambient air testing for Benzene and its associated compounds.

Date:- 22/04/2024

Place:- Rewari



AEE
Rewari Region



Regional Officer
Rewari Region



Annexure-R-1

Date: 19.04.2024

To
The Regional Officer,
Haryana State Pollution Control Board,
Rewari, Haryana.

Sub :- Compliance against honorable NGT Order wrt Original Application No-684/ 2023

Ref :- Honorable NGT Order dated 05.04.2024 wrt Original Application No-684/ 2023

Respected Sir,

With reference to the compliance against Honorable NGT Order against O.A No-684/ 2023 dated 05.04.2024, our water scrubber motor was faulty due to which the results of sampling parameters were found exceeding the permissible limits. However, we have resolved / rectified all the issues and maintenance has been done for all the motors. The same issue arises due to the operational deficiencies, rest our pollution control measures are structurally adequate to catch all the waste fumes generated at the project site.

We also called our supplier to know the reason why benzene parameter is exceeding the prescribed limit. As per their observation following reason has been found: -

1. The Water Spray Nozzles of PCM (Wet Scrubber) is not working properly.
2. Routine maintenance of PCM has been not taken timely.
3. The paint shop outlet stack height inadequate resulting water droplets find on its outlet

To complete the above deficiency, we appointed expert agency and take following measures as per his suggestion:--

ACTION TAKEN:

- a) JRG modified the water sprinkling system inside the Wet Scrubber increasing Water Spraying Nozzle from 3 No to 36 Nos (18 Nos at both side of Scrubber),
- b) JRG increased the Paint shop Exhaust Duct Height by 7.5 Mtr to make this total 22.5 Mtr from GND level.
Doing this, now Benzene level with other parameter will be diluted on GND level and help to reduce level of all parameters,

Regd. Office: K5A/15, First Floor, DLF City Phase-II, Gurugram-122002. Tel: +91-124 4035799

Corp. Office: DSM 448-449, DLF Towers, Shivaji Marg, New Delhi-110015

Tel.: +91-11-25190293,294,45109910, Fax: +91-11-4549311

Works

Unit 1 : Plot No. 16, Sector 5, HSIIDC, Bawal, Distt. Rewari (Haryana) - 123501

Unit 2 : Plot No. 22, 23 & 24, Sector 7, HSIIDC Bawal, Distt. Rewari (Haryana) - 123501

Unit 3 : Survey No. 153, 175, 176, 184, Village Karsanpura, Taluka Mandal, Distt. Ahmedabad (Gujrat) - 382140

Unit 4 : Plot No. 15, Sector 5, HSIIDC, Bawal, Distt. Rewari (Haryana) - 123501

Being increased distance between Exhaust outlet and Wet Scrubber Unit, now water droplets have sufficient time to be settle down in enclosed chamber and will be collected in Water Tank rather than coming out with the outlet exhaust,

- c) To store our paint sludge in a scientific manner. Now, we have prepared a separate room with lock and key with danger board as per hazardous waste management rule. The photographs is enclosed
- d) In hazardous waste we had only two categories i.e. paint sludge and discarded container both we are storing in separate room and disposing to the proper recycler time to time (Copy of the agreement with Recycler Agency is enclosed),
- e) In compliance with the PWM rules, we are disposing our plastic scrap through the proper recycler. The valid CTO copy of the recycler and their agreement is enclosed for your refence.

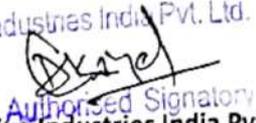
After making improvements we hope that in future no such problem will occur. To know the performance of the improvement: --

- i) Deposited Performance Security of Rs. 2,00,000/- through UTR No SBIN 124097366941 dt. 06.04.2024,
- ii) Deposited Sampling Fee of Rs. 2,700/- through UTR no SBIN 124097365868 dt 06.04.2024,
The copy of UTR of above Fee is enclosed herewith for your reference

Looking to the above clarification and enclosures, kindly revoke your show cause notice and take sampling again & oblige us.

Thanking You,
Yours faithfully,

JRG Automotive Industries India Pvt. Ltd.


Authorized Signatory

For JRG Automotive Industries India Pvt Ltd.

Enclosure:-

1. copy of valid CTO of JRG (Annx-1/ 4-pages),
2. copy of valid Hazard Waste Authorization of JRG (Annx-2/ 2-Pages)
3. copy of Fee Receipt against Performance Security & Paid Sampling (Annx-3/ 4-Pages),
4. Photograph of rectified Paint Shop Stack (Annx-4/ 1-Page),
5. Photographs of HW Storage Rooms (Annx-5/ 4-Pages),
6. Photographs of Air Pollution Control System i.e. Wet Scrubber (Annx-6/ 1-Page),
7. Copy of Agreement with Hazard Waste Recycler (Annx-7/ 4-Pages),
8. Copy of Agreement with Plastic Waste Recycler (Annx-8/ 7-Pages),
9. Copy of valid CTO of Hazard Waste Recycler (Annx-9/ 5-pages)
10. Copy of valid CTO of Plastic Waste Recycler (Annx-10/5-Pages)
11. Photograph of the free movement of the outer road in plant (Annx-11/ 4-Pages),

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Works

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Unit 2 : Plot No. 22, 23 & 24, Sector 7, HSIIDC Bawal, Distt. Rewari (Haryana) - 123501

Unit 3 : Surway No. 153, 175, 176, 184, Village Karsanpura, Taluka Mandal, Distt. Ahmedabad (Gujrat) - 382140

Unit 4 : Plot No. 15, Sector 5, HSIIDC, Bawal, Distt. Rewari (Haryana) - 123501



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road, Near
Hanuman Mandir, Dharuhera Ph. 01274-244440-
41(O) Email:- hspcbrodr@gmail.com

E-mail: hspcb@hry.nic.in

21/5/21

No. HSPCB/Consent/ : 313128721REWCTO8122584

Dated: 16/05/2021

To.

M/s : JRG Automotive Industries India Pvt. Ltd. Unit 2
Plot No. 22- 23-24, Sector-7, HSIIDC, Bawal

Subject: Grant of consent to operate to M/s JRG Automotive Industries India Pvt. Ltd. Unit 2.

Please refer to your application no. 8122584 received on dated 2021-03-25 in regional office Dharuhera. With reference to your above application for consent to operate, M/s JRG Automotive Industries India Pvt. Ltd. Unit 2 is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	25/03/2021 - 31/03/2025
Industry Type	Spray painting, paint baking, paint shipping
Category	ORANGE
Investment(In Lakh)	2183.4526
Total Land Area(Sq. meter)	10117.2
Total Builtup Area(Sq. meter)	6070.0
Quantity of effluent	
1. Trade	1.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	
2. Trade	Irrigation
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5.9.0
5. O&G	10
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5.9.0

5. O&G	10
Number of stacks	1
Height of stack	
1. 500,1010KVA DG set	3.5 Meters
Emission parameters	
1. NA	
Product Details	
1. PLASTIC MOULDING AND PAINTED AUTO COMPONENTS	30000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.2 KL/day
Raw Material Details	
ABS	3.3 Metric Tonnes/Day
NYLON	0.1 Metric Tonnes/Day
PP	0.02 Metric Tonnes/Day
PABS	0.04 Metric Tonnes/Day
PC ABS	0.04 Metric Tonnes/Day
POLY ACETAL	0.006 Metric Tonnes/Day
PPCP	0.01 Metric Tonnes/Day
PPO	0.006 Metric Tonnes/Day
XPP	0.005 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the-effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will make agreement with authorized Recycler for disposal of hazardous waste i.e. Used oil of DG set before start of operation of the unit and will submit the Annual Report under HWM Rules, 2016 by 30th June every year.
2. The unit will submit the Environment Statement by 30th September every year.
3. Unit will deposit balance consent fee if any found due at any stage.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
5. This CTO is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be

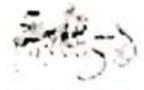
revoked automatically without giving any notice.

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Haryana State Pollution Control Board

Lala Nemi Chand Singhal Enc.Sohna Road, Near Hanuman Mandir,Dharuhera

Ph. 01274-244440-41(O) Email:- hspcbrodr@gmail.com



No. :HWM/REW/2022/8479101

DT: 26/05/2022

To

M/s JRG Automotive Industries India Pvt. Ltd.
PLOT NO 16 SECTOR 5 IMT BAWAL, DISTT-REWARI-123501
Rewari

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

- Reference of application:8479101 dated: 26/05/2022
- PAWAN GOYAL of JRG Automotive Industries India Pvt. Ltd. is hereby granted an authorization for generation, collection, storage, transportation, disposal on the premises situated at PLOT NO 16 SECTOR 5 IMT BAWAL, DISTT-REWARI-123501

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Recycler	0.1 KL/Annu m

- The authorization shall be valid for a period of 21/04/2022 to 31/03/2026
- The authorization is subject to the following general and specific conditions :-
 - Unit will comply all the applicable Law/Acts/CPCB directions under the HOWM, Rules 2016 time to time and will renew license with authorized TSDF/recycler before expiry. 2. Unit will submit Annual Return under HWM, Rules timely. 3. Unit will generate hazardous waste manifest through hrocmms portal. 4. Unit will comply all applicable Laws/ Acts/ Rules/ Directions/ Guidelines amended time to time by the competent Authority/ Hon'able court issued in reference to the said project. 5. This authorization under HWM, Rules is granted without prejudice to the action to be taken against the unit under the provisions of applicable laws / acts / notification / courts order/not obtaining authorization under HOWM, rules previously or in respect of made any past violation at any stage without any claim of the unit. 6. Unit will generate hazardous waste manifest through HROCMMS portal.

Regional Officer Dharuhera

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

DINESH
Regional Officer, Dharuhera
Digitally signed by
DINESH KUMAR YADAV
15:53:05 +05'30'

For Haryana State Pollution Control Board

INDIA PVT. LTD (646491) Know More

You are here: / Reports / Query By Account

e-PayOrder Details**e-PayOrder Details**

e-PayOrder Number CNACYLUCH0

Debit Status Success

06-Apr-2024

haryana state pollution control boa

Two Lakhs only

2,00,000.00

00000039027749111

MAYAPURI, NEW DELHI

virender kumar
MAKER
*CNACYLUCH0*SUMEDHA JAIN
Authorizer 1**Counterfoal Description**

PERFORMANCE SECURITY

Transaction Type

NEFT Funds transfer

GSTIN Number

--

Debit Account Details

Account No.	Branch	Amount
00000039027749111	MAYAPURI, NEW DELHI	2,00,000.00

Credit Account Details

Beneficiary Name/Account No.	Bank/Branch/IFSC Code	Amount	Credit Status	UTR No.
haryana state pollution control boa/4916000100007912	RSC PANCHKULA SECTOR-6/RSC PANCHKULA SECTOR-6/PUNB0491600	2,00,000.00	Credited to Beneficiary Account	SBIN124097366941

INDIA PVT. LTD (646491) Know More

You are here: / Reports / Query By Account

e-PayOrder Details

e-PayOrder Details

e-PayOrder Number CNACYLUG1

Debit Status Success

06-Apr-2024

haryana state pollution control bo

Two Thousand Seven Hundred only

2,700.00

00000039027749111

MAYAPURI, NEW DELHI

virender kumar
MAKER
"CNACYLUG1"

SUMEDHA JAIN
Authorizer 1

Counterfoill Description

PAID SAMPLING

Transaction Type

NEFT Funds transfer

GSTIN Number

--

Debit Account Details

Account No.	Branch	Amount
00000039027749111	MAYAPURI, NEW DELHI	2,700.00

Credit Account Details

Beneficiary Name/Account No.	Bank/Branch/IFSC Code	Amount	Credit Status	UTR No.
haryana state pollution control bon/4916000100007512	RSC PANCHKULA SECTOR-6/RSC PANCHKULA SECTOR-6/PUNB0491600	2,700.00	Credited to Beneficiary Account	SBIN124097365868

Improvement-2 : Exhaust Duct Height Increased by 7.5 Mtrs.

BEFORE :
Paint Shop Exhaust Ducting Height was ~15 Mtr from the ground level resulting Water droplets from Wet Scrubber into Atmosphere

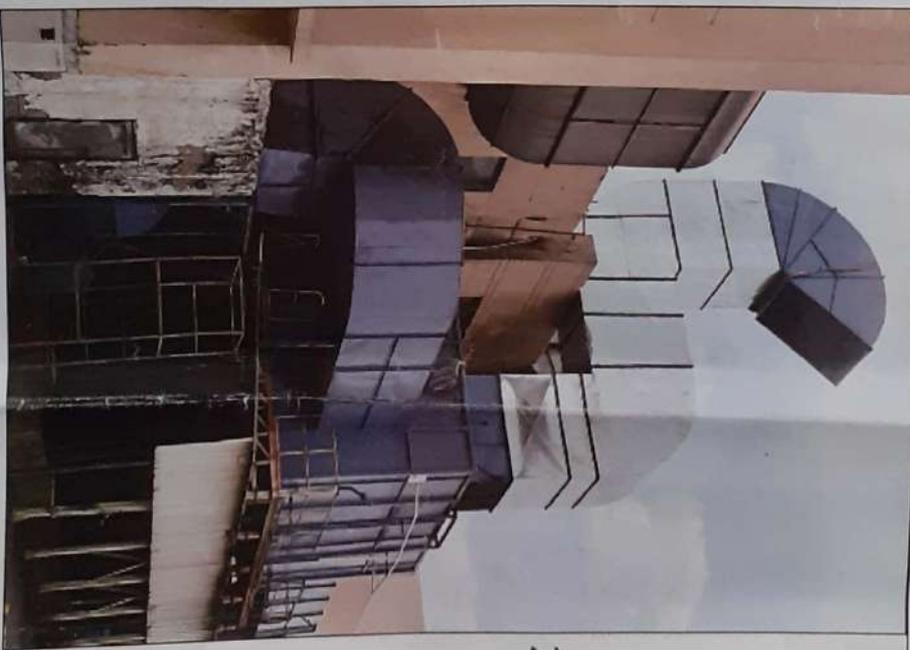


15 Mtrs.



With increased Height of Paint Shop Exhaust, distance between Wet Scrubber and Exhaust outlet increased resulting no water droplet at outlet

AFTER :
Paint Shop Exhaust Ducting Height increased upto 22.5 Mtr (3.5 Mtr from plant height) resulting no Water droplets from Wet Scrubber into Atmosphere



22.5 Mtrs

Amnd- (4)





Amar B

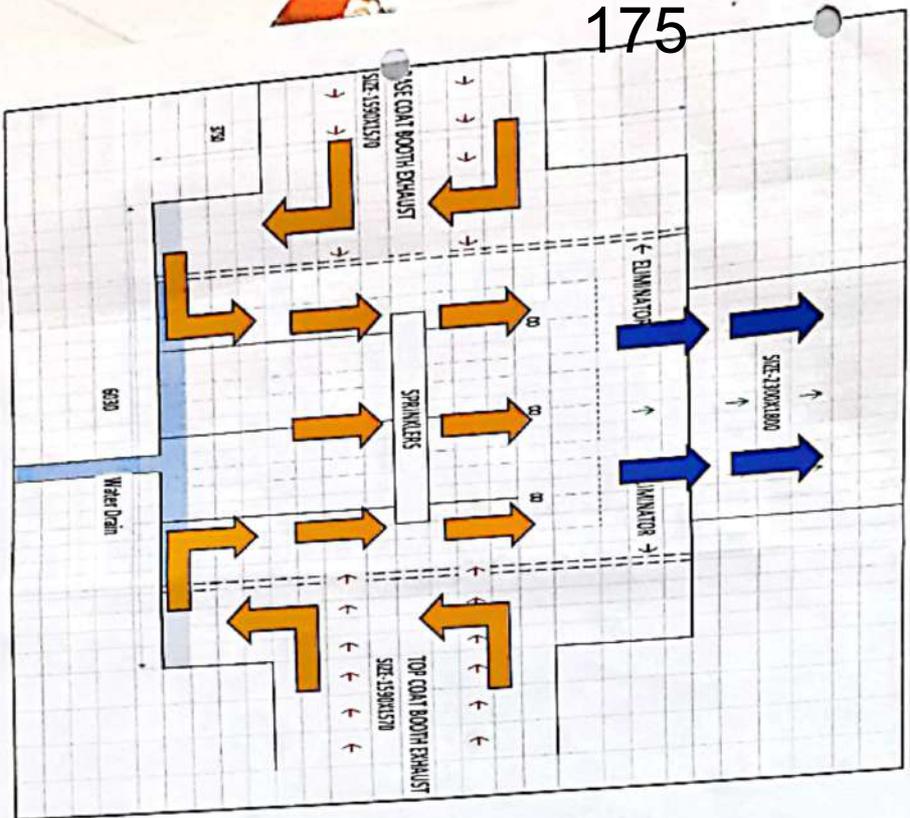




Improvement-1 : Water Spray Nozzle Increased in Wet Scrubber

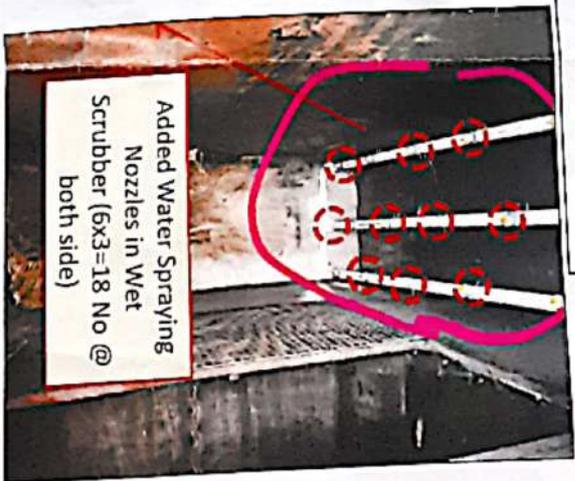
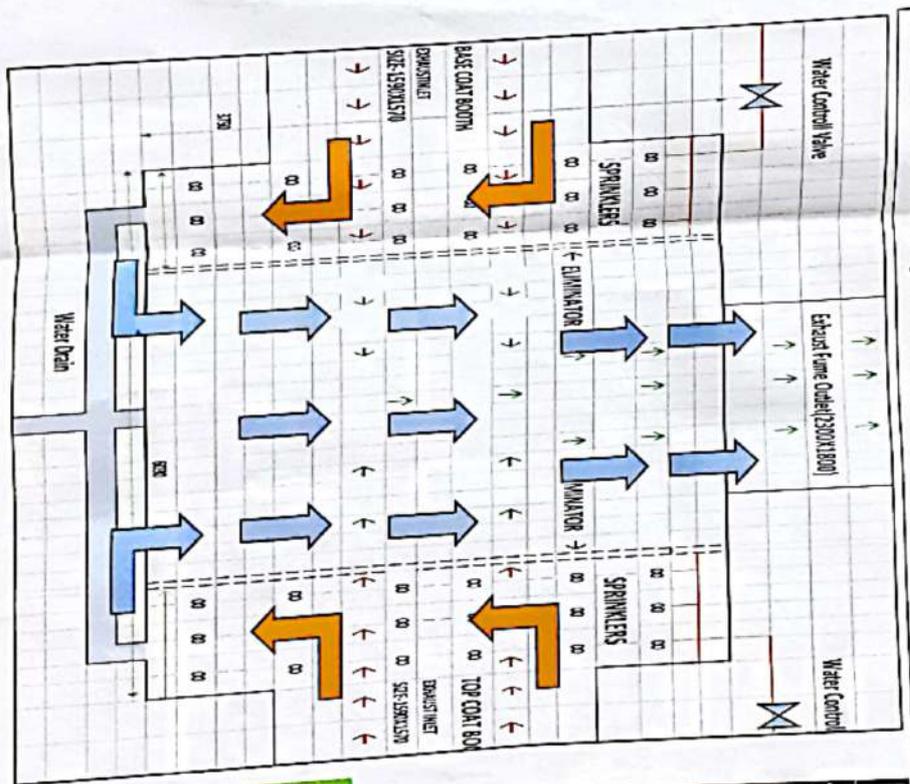
BEFORE:

3-No Water Spray Nozzle available in Wet Scrubber resulting not proper settle down of pollutant particle



AFTER:

36-No New Water Spray Nozzle fixed in Wet Scrubber resulting more water spraying on fume exhaust and proper settle down of pollutant particle



Sprinkler Video after :





सत्यमेव जयते

INDIA NON JUDICIAL
Government of Rajasthan

e-Stamp

KAILASH CHAND KUMAR
ACC CODE: rj3026904/SV Lic No. 150/203
A-21-22, Ganpati Plaza, Bhiwadi (Raj.)
Mob. No. 9314706969, 9414706969

Certificate No.	: IN-RJ30094563931539W
Certificate Issued Date	: 07-Feb-2024 04:58 PM
Account Reference	: NONACC (SV)/ rj3026904/ BHIWADI/ RJ-AL
Unique Doc. Reference	: SUBIN-RJRJ302690447607520851776W
Purchased by	: ECO MANAGEMENT AND PROTECTION SERVICES
Description of Document	: Article 14 Bond
Property Description	: PLOT NO. F-33, RIICO INDUSTRIAL AREA, KAHARANI, BHIWADI, DISTT ALWAR (RAJ.)
Consideration Price (Rs.)	: 0 (Zero)
First Party	: JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD
Second Party	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Paid By	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Payable (Rs.)	: 100 (One Hundred only)
Surcharge for Infrastructure Development (Rs.)	: 10 (Ten only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 10 (Ten only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 10 (Ten only)
Stamp Duty Amount (Rs.)	: 130 (One Hundred And Thirty only)



For JRG Automotive Industries India Pvt. Ltd.

[Signature]
Authorised Signatory



0027173114

Agreement for Safely Management of Hazardous Waste

This Agreement is entered and executed at Bhiwadi on 1st day of January 2023.

No. IN - R
E.O.F WORK
That JRG Automot
from the JRG Au
Transportation
framed

Between

M/s JRG Automotive Industries India Private Limited a company incorporated under the Company Act, 1956, and having its Registered Office at Unit No. 006, BPTP Park Centra, Sector - 30, Gurugram - 122001, Haryana, (hereinafter referred as "JRG Automotive") and Factory address-(1) Plot No. 15, Sector -16, IMT Bawal, District - Rewari, Haryana - 123501, (2) Plot No. 16, Sector- 5, IMT Bawal, District - Rewari, Haryana - 123501, (3) Plot No. 22 - 24, Sector 7, IMT Bawal, District- Rewari, Haryana - 123501, which expression shall unless repugnant to the context or meaning thereof, be deemed to mean and include its representative, successors in interest, executors, administrators, liquidators and permitted assigns, through **Mr. G L Goyal (Vice President)** of the One Part.

AND

M/s. **Eco Management And Protection Services**, a Partnership Firm and having its Registered Postal Address Office & Hazardous Waste Processing Site at F - 33, RICO Industrial Area, Kaharani, Bhiwadi - 301019, Distt. Alwar (Rajasthan), (hereinafter referred as "**ECO MANAGEMENT**") represented by its duly authorized representative **Mr. Siddarth K Sharma** designated as **Partner**, nominated person with authorities, for due compliance of Environment Protection Act, 1986 for its processing unit works and Rules framed there under inter-alia including Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 to operate a facility for Collection, Disposal, Reception, Storage treatment and disposal of Hazardous Waste as in terms of Guidelines issued by Central Pollution Control Board.

The **JRG Automotive** and **Eco Management** are hereinafter collectively referred to as "**Parties**" and individually as "**Party**" unless repugnant to the context.

WHEREAS **JRG Automotive** has represented to **ECO MANAGEMENT** that **JRG Automotive** is authorized by HARYANA STATE POLLUTION CONTROL BOARD under Hazardous and Other wastes (Management and Transboundary Movement) Rules, 2016 of the Environment Protection Act. 1986

And Whereas **ECO MANAGEMENT** has obtained the authorization to operate a facility for processing of Paint Sludge and Discarded Containers.

Following is the type and quantity of waste we are entering into agreement -

S.no.	Hazardous waste Type and category	HW Category	Quantity
1.	Process Wastes, residues and sludges (Paint Sludge)	21.1	As per Authorization
2.	Empty barrels/containers/liners contaminated with hazardous chemicals/waste	33.1	As per Authorization

For JRG Automotive Industries India Pvt. Ltd.

[Signature]
Authorized Signatory



File No. IN - RJ30094563931539W

SCOPE OF WORK

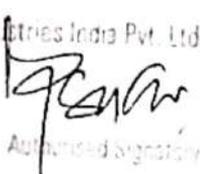
That **JRG Automotive** will arrange loading, removal of Paint Sludge & Discarded Containers from the **JRG Automotive** Site and **ECO MANAGEMENT** will arrange Collection, Transportation, Treatment, and disposal of hazardous waste as per the applicable rules and norms framed in this regard by the PCB.

PAINT SLUDGE & DISCARDED CONTAINERS PROCESSING AGREEMENT
WITNESSES AS UNDER:

That **JRG Automotive Industries India Private Limited** as waste generator at Plot No. 15, Sector - 16, IMT Bawal, District - Rewari, Haryana - 123501, (2) Plot No. 16, Sector- 5, IMT Bawal, District - Rewari, Haryana - 123501, (3) Plot No. 22 - 24, Sector 7, IMT Bawal, District- Rewari, Haryana - 123501- India agrees for the processing of Paint Sludge & Discarded Containers at **ECO MANAGEMENT** at its Common Paint Sludge & Discarded Containers Treatment Facility at Bhiwadi to which **ECO MANAGEMENT** agrees to do same in accordance with aforesaid Rules of 2016 read together with Guidelines issued by Central Pollution Control Board (CPCB) and State Pollution Control Board.

1. That **JRG Automotive** as Waste Generator agrees and undertake to ensure due compliance of applicable provisions and procedures under Rules of 2016 related to generation, collection and storage prior to packing under Chapter IV & V and also maintain necessary arrangements for the same. Similarly, **JRG Automotive** would ensure due compliance of all applicable provisions and procedures related to Loading of hazardous waste specified under Chapter VI of said Rules and all other applicable provisions there under.
2. That this agreement would be effective from 01-01-2023 to 31-12-2025, will be valid initially for a period of two years (2 years), and can be renewed from time to time on mutually agreed terms in writing.
3. That **JRG Automotive** will inform the tentative quantity likely to be dispatched on or before start of every month to enable **ECO MANAGEMENT** to plan its disposal accordingly. In addition, **JRG Automotive** shall intimate the actual dispatch particulars and quantity being dispatched, but prior to loading of the Cargo to nominated person of **ECO MANAGEMENT**, so that, necessary arrangements at **ECO MANAGEMENT**'s site can be done. The actual dispatch shall be done only after receipt of confirmation from **ECO MANAGEMENT** end. This is to avoid detention/waiting of vehicles loaded with hazardous sludge at public place/outside plant.
4. **Eco Management** on receipt of information from **JRG Automotive**, will plan and schedule lifting of the Paint Sludge and Discarded Containers Hazardous waste from the premises of **JRG Automotive** within three business days on receipt of such information.
5. That entire cost of loading at **JRG Automotive** site shall be entirely borne by **JRG Automotive**.
6. **JRG Automotive** shall provide the transporter with the relevant information in Form 9 (TRANSPORT EMERGENCY CARD), regarding the hazardous nature of the waste and measures to be taken in case of an emergency and shall mark the hazardous wastes containers and bags as per Form 8.

For JRG Automotive Industries India Pvt. Ltd.


Authorized signatory



Certificate No. IN - RJ30094563931539W

This agreement can be terminated by giving one-month notice on either side and even earlier with mutual consent. Irrespective of such termination obligation of **JRG Automotive** to pay for the invoices already raised and charges for balance material shall be continued.

No. IN - RJ300
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7. **ECO MANAGEMENT** would arrange transportation and unloading of hazardous waste Paint Sludge & Discarded Containers as per norms prescribed by respective Pollution Control Board. Vehicles shall be roadworthy, fit to carry hazardous waste Paint Sludge & Discarded Containers as per prescribed by statutory bodies time to time. These vehicles shall be utilized exclusively for transportation of hazardous waste.

That the **JRG Automotive** will Prepare the 7 copies of manifest from the **Eco Management** as per rules.

Manifest System (Movement Document) for hazardous waste and other waste to be used within the country only

<u>Copy number with colour code</u>	<u>Purpose</u>
(1)	(2)
Copy 1 (white)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

8. The details of **commercials (Quotation)** are attached separately in Annexure-1.
9. The **Eco Management** shall indemnify and keep indemnified **JRG Automotive** from all losses, damages and third party claims after taking out Paint Sludge and Hazardous waste from the premises of **JRG Automotive** in case of non-compliance of statutory norms on the part of **Eco Management**.

For JRG Automotive Industries India Pvt. Ltd.

[Signature]
 Authorized Signatory



Waste No. IN - RJ30094563931539W

Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

11. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreement or arrangements, if any, in this behalf, signed entered into by and between the parties hereto.
12. This Agreement is on principal to basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
13. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
14. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be waiver of a similar occasion or any other similar breach or non - fulfilment on a future occasion.
15. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
16. It is clearly and expressly understood by and between the parties that the activity of lifting transportation, treatment, storage and disposal of Paint Sludge and Hazardous wastes is an independent contract and it does not come within the purview of **JRG Automotive** manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
17. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between **JRG Automotive** and the persons engaged by **Eco Management**. **JRG Automotive** shall have no liability towards such persons and such persons will not have any claim whatsoever against **JRG Automotive** for salary, wages, provident fund, gratuity and retrenchment, compensation or any other compensation for accident or death or any claim whatsoever.
18. Any dispute arising on any clauses of this Agreement and the contents of the Annexure hereto between **JRG Automotive** and **Eco Management** shall be referred to an Arbitrator to be mutually appointed by both parties. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at Faridabad, India. The arbitral award, including interim awards, if any shall be final and binding upon both parties.

For JRG Automotive Industries India Pvt. Ltd.

[Signature]
Authorized Signatory



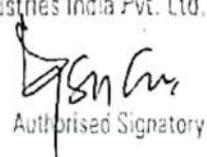
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Board.

Certificate No. IN - RJ30094563931539W

19. Subject to the provisions of the foregoing clause, **JRG Automotive and Eco Management** mutually agree that the Courts of Gurgaon alone, to the exclusion of any other, shall have the jurisdiction.

It is declared by both the parties that persons signing this agreement have requisite authority to enter into this agreement and it shall not be disputed at any forum by any one and would be binding on both the companies.

In witness, whereof the parties have hereto affixed their signature on the date stated in this agreement.

For JRG Automotive Industries India Pvt. Ltd.	For Eco Management And Protection Services
<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorised Signatory</p>	
<p>Mr. G L Goyal (Vice President)</p>	<p>Siddarth K Sharma (Partner)</p>

Certificate No. IN – RJ30094563931539W

Annexure -I

S.no.	Description	Unit	Rates	GST	Remarks
1	Processing charges for Paint Sludge Hazardous Waste Category 21.1	Per KG	₹ 5.65	18%	payable by JRG Automotive to Eco Management
2	Re- Processing charges for 1-2 ltr. MS Containers	Per Nos.	₹ 4.00	18%	payable by Eco Management to JRG Automotive
3	Re- Processing charges for 3-4 ltr. MS Containers	Per Nos.	₹ 5.00	18%	payable by Eco Management to JRG Automotive
4	Re- Processing charges for 10 ltr. MS Containers	Per Nos.	₹ 17.00	18%	payable by Eco Management to JRG Automotive
5	Re- Processing charges for 20 - 30 ltr. MS Containers	Per Nos.	₹ 30.00	18%	payable by Eco Management to JRG Automotive
6	Membership Fees (Lifetime non - refundable)	one time	₹ 20,000.00	18%	payable by JRG Automotive to Eco Management
7	Security Fees for hazardous waste (refundable/adjustable)	one time	₹ 1,00,000.00	18%	payable by JRG Automotive to Eco Management
8	Waste Testing Charge (one time)	one-time	₹ 30,000.00	18%	waived off
Special Points					
9	Above charges include transportation, unloading and processing charge.				
10	You will provide online manifest FORM 10 at the time of lifting as per rules and regulations of HSPCB , CPCB and other concerned Pollution Board				
11	Loading of Hazardous waste is in the scope of JRG Automotive.				
12	Minimum quantity required for Paint Sludge is 5 Ton. Minimum billing quantity will be 5 Ton.				
13	Payment terms, within 15 days from the date of invoice by both Parties.				

For JRG Automotive Industries India Pvt. Ltd.	For Eco Management And Protection Services
<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorised Signatory</p>	
Mr. G L Goyal (Vice President)	Siddarth K Sharma (Partner)

AGREEMENT FOR DISPOSAL OF INDUSTRIAL
PLASTIC WASTES

BETWEEN

JRG AUTOMOTIVE INDUSTRIES INDIA PRIVATE LIMITED

AND

SANKLA ENTERPRISES

SANKLA ENTERPRISES
Proprietor

For JRG Automotive Industries India Pvt. Ltd.

Authorised Signatory



हरियाणा HARYANA

11AA 344908

AGREEMENT FOR DISPOSAL OF PLASTIC WASTE

This Agreement for Disposal of Plastic Waste (hereinafter referred to as "agreement") is executed on 01st of April 2024 at Haryana.

BY AND BETWEEN:

JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD (Unit 1,2 & 4), a company incorporated in India under the Companies Act, 1956, having its registered office address at Unit No. 0006, BPTP Park Centre, Sector-30, Gurugram-122001, Haryana and manufacturing unit located at HSIIDC IMT Bawal, Rewari-123501, Haryana, acting through Authorised Signatory (hereinafter referred to as "JRG"), as the FIRST PARTY. The expression 'First Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

AND

SANKLA ENTERPRISES (hereinafter referred to as "SE") having its office at H1-32, RIICO Ind. Area Ghiloth, Neemrana, Rajasthan- 301705 as the SECOND PARTY. The expression 'Second Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

SANKLA ENTERPRISES

Proprietor

Page 2 of 7

For JRG Automotive Industries India Pvt. Ltd.

Authorised Signatory

The above-mentioned Parties to this agreement shall collectively be referred to as "Parties" and individually as "Party".

WHEREAS:

- A. JRG is engaged in manufacturing of Automotive Plastic Moulding Parts. JRG desires to dispose of Plastic wastes in a manner compliant with various regulatory and environmental laws applicable in India (PWM).
- B. JRG represents that it has obtained necessary authorisations and licences from all the regulatory agencies under applicable laws and possess facilities for safe disposal of plastic industrial wastes. JRG further represents that it has necessary capabilities and authorisations for the transportation of such wastes; and
- C. SE has represented a desire to purchase the plastic wastes generated from JRG for safe disposal in accordance with the laws applicable in India. Further, SE has agreed to monitor and supervise the safely collects the plastic wastes from manufacturing unit of JRG and transports the same to the desired facilities.

IN CONSIDERATION of the mutual agreements, covenants, representations, and warranties set forth in the Agreement, and for other good and valuable consideration, **THE PARTIES HEREBY AGREE AS FOLLOWS:**

1. JRG agrees to sell the industrial plastic wastes generated during manufacturing activity and SE agrees to purchase the plastic wastes from JRG. JRG will notify the rates at which the aforesaid sale transaction shall take place from time to time. The transaction of sale of plastic waste shall be undertaken on *ex-works* manufacturing unit of JRG.
2. SE will be responsible for safe collection, transport and disposal of industrial plastic wastes.
3. SE shall use best skill and judgment, and shall timely, diligently and to the reasonable satisfaction of JRG, collect, transport and dispose of Industrial plastic wastes, in compliance with all the laws applicable in India. The Second Party further undertakes to fulfil all the formalities and requirements expressed in any legislation, rules, regulations, notifications, circulars, orders and directives, including but not limited to obtaining necessary approvals / 'no objection certificates' from and filing of returns / declarations with the Ministry of Environment, Forest and Climate

SANKLA ENTERPRISES
Proprietor

Authorised Signatory

Change, Government of India, Central Pollution Control Board and State Pollution Control Boards, wherever necessary.

4. SE agrees to monitor and supervise the collection and transportation of plastic wastes by JRG.

5. **SCOPE OF WORK:**

(a) Second Party will be responsible for safely collecting, arranging appropriate transporter for transportation and disposal of industrial plastic wastes. The representatives of SE will monitor the loading of waste in vehicle for transportation. JRG will provide to SE gate invoice pass for clearance of plastic wastes.

(b) Second Party at the site of disposal will adequately segregate and categorise the wastes. The wastes will be properly stored, and all precautions shall be taken to avoid spillage of any kind or leaching to the soil. The Second Party shall ensure that the people handling industrial plastic wastes have adequate training and knowledge industrial plastic waste handling.

(c) The Second Party shall ensure that only such transporter which has been approved by State Pollution Control Board or is registered with the same, as the case may be, is employed for transportation of wastes, if applicable. The vehicle for transportation must be in good condition and the driver must possess valid driving license and other necessary permissions.

(d) The Second Party will ensure that plastic waste container are properly labelled in terms of the applicable laws if applicable.

(e) JRG will directly raise invoice on Second Party for sale of plastic wastes for disposal.

The Second Party will be responsible for generating and undertaking any procedure or requirement for the safe collection and disposal of plastic wastes in compliance with the applicable laws.

6. **PRIVACY:** SE will be precluded from selling the manufactured final products cleared by JRG as scrap directly into the market. SE will be obligated to dismantle all the parts and obtain a 'no-objection certificate' indicating dismantling of such goods to the satisfaction of JRG as a pre-condition for undertaking the activity of sale.

7. **REPRESENTATIONS:** The Second Party makes following representations in respect of the Instant Agreement:
- (a) The Second Party represents that they have the necessary know-how, capabilities, authorisations and specialisation to handle plastic industrial wastes.
 - (b) The Second Party has obtained applicable permissions and licences under the laws that govern the collection and disposal of all such plastic industrial wastes. The Second Party will share the necessary consent forms and approvals obtained in this regard with JRG.
8. **INDEMNIFICATION:** The Second Party undertake to indemnify and keep indemnified JRG in case of any misuse, mishandling, pilferage or spill over of the non-hazardous waste by itself or its employee, agents and / or any authorised person thereof, resulting in any penalty, liability and damages under any rule, regulation, acts, notification imposed by the authority concerned.
9. **CONSIDERATION:** The rates payable to First Party by Second Party will be as per mutually agreed quotation. Further, the consideration will be subject to the following clauses:
- (a) The GST payable on supply of wastes and scrap will be charged extra;
 - (b) All payments to be made in advance through cheque / pay order deposit / NEFT.
 - (c) Quarterly revisions of the rates can be made by the First Party.
 - (d) The TDS/ TCS will be deducted / collected at applicable rates under Income-tax Act, 1961.
 - (e) Any other additional taxes that may become leviable will be charged extra.
 - (f) The Second Party will bear the cost of transportation
10. **DURATION OF the AGREEMENT:** This Agreement shall be affective for a period of One Year from 01st April 2024 to 31st March 2025.
11. **Termination of the Agreement:**
- (a) Either party can terminate the contract by giving 30 days' notice in writing before the end of the Agreement period.

SANKLA ENTERPRISES
Proprietor

(b) The First Party may terminate the Agreement at any time without notice to the Second Party or the Second Party in the event of breach of any of the terms and conditions of the present Agreement, or the breach of any assurance or undertaking given by the Second Party or the Second Party the First Party, non-adherence of the statutory norms and for not adhering to the Service Standards, if any, prescribed by the First Party.

12. **GOVERNING LAW:** This agreement shall be a contract under the laws of India and for all purpose shall be governed by and construed and enforced in accordance with the laws of India.

13. **ARBITRATION:**

(a) Any dispute between the parties as to the effect, interpretation or application of the Agreement or as to their rights, duties or liabilities hereunder, or as to any act, matter or thing arising out of consequent to, or in connection with this Agreement (hereinafter referred to as 'the Difference') shall be resolved amicably through negotiations. Such negotiations shall commence within a period of ten (10) days of the issue of notice by either party calling for the same (hereinafter referred to as 'the Notice').

(b) In the event that such negotiations fail to resolve the Difference, within a period of thirty (30) days from the date of receipt of Notice by the other party, either party may invoke this arbitration clause under notice to the other. The Difference shall then be referred to and finally resolved by arbitration in accordance with Rules of Conciliation and Arbitration of the Indian Council of Arbitration, by an arbitrator(s) appointed in accordance with the said Rules.

(c) The place of arbitration shall be New Delhi, and the language of the arbitration shall be English.

(d) The costs of arbitration shall be equally borne by both the parties.

14. **JURISDICTION:** This agreement shall be subject to the exclusive jurisdiction of the courts at New Delhi only and no other Court shall have jurisdiction.

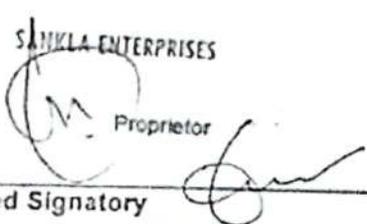
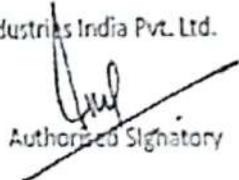
15. **Anti-Bribery & Anti-Corruption**

Each Party agrees, on behalf of itself, its officers, directors and employees and on behalf of its Affiliates, agents, representatives, consultants and subcontractors hired in connection with the

subject matter of this Agreement (together with such Party, the "Party Representatives") that for the performance of its obligations hereunder:

- a) The Party Representatives shall not directly or indirectly pay, offer or promise to pay, or authorize the payment of any money, or give, offer or promise to give, or authorize the giving of anything else of value, to:
 - b) Any Government Official in order to influence official action.
 - c) Any Person (whether or not a Government Official) (i) to influence such Person to act in breach of a duty of good faith, impartiality or trust ("acting improperly"), (ii) to reward such Person for acting improperly, or (iii) where such Person would be acting improperly by receiving the money or other thing of value;
 - d) Any other Person while knowing or having reason to know that all or any portion of the money or other thing of value will be paid, offered, promised or given to, or will otherwise benefit, a Government Official in order to influence official action for or against either Party in connection with the matters that are the subject of this Agreement; or
 - e) Any Person to reward that Person for acting improperly or to induce that Person to act improperly.

For any feedback kindly contact @99887487950 Email @ hr-unit4@jrgindia.com

For SANKLA ENTERPRISES	For JRG Automotive Industries India Pvt Ltd
<p>SANKLA ENTERPRISES Proprietor</p> 	<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorized Signatory</p>
Authorized Signatory	Authorized Signatory

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

Date:- 01/03/2021

File No: F(HSW)/Alwar(Alwar)/3118(1)/2019-2020/5469-5471

Unit Id : 42035

M/s **ECO Management & Protection Services**

F 33, RIA, Kahrani , Tehsil:Alwar

District:Alwar

Sub:- Authorization for **operating a facility for** Collection, Co-Processing, Disposal, Generation, Pre-Processing, Reception, Recycling, Storage, Transport, Treatment of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 15/10/2020 received on 15/10/2020 and subsequent corresponde

Sir

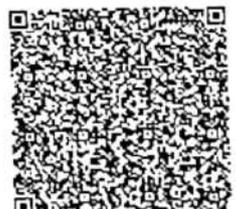
- 1 Number of authorization RPCB/HWM/2020-2021/HSW/HSW/150.
- 2 Application Number : 269606 dated : 15/10/2020 .

- 3 Partner of M/s ECO Management & Protection Services is hereby granted an authorization based on the enclosed signed inspection report for Collection, Reception, Recycling, Co-Processing, Disposal, Generation, Pre-Processing, Storage, Transport, Treatment of Hazardous waste on the premises situated at F 33, RIA, Kahrani, BHIWADI Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Spent solvent	I	20.2	3000.00 TPA	Sales to Registered Recycler
2	Paint Sludge	I	21.1	18000.00 TPA	Used as raw material

- 4 The authorization shall be in force for period from 01/03/2021 to 28/02/2026 .



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Alwar(Alwar)/3118(1)/2019-2020/5469-5471

Date:- 01/03/2021

Unit Id : 42035

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement **Signature Noted** Emergency Procedure (ERP) for which this authorisation is being granted considering **Digitally signed by Alwar Water Pollution Control Board** possible scenarios such as spillages, leakages, fire etc. and their possible impacts and carry out mock drill in this regard at regular interval of time; **Date: 2021.03.01 12:04:06 IST**
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

Date:- 01/03/2021

File No: F(HSW)/Alwar(Alwar)/3118(1)/2019-2020/5469-5471

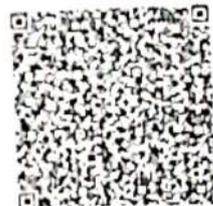
Unit Id : 42035

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines Issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no other hazardous waste shall be recycled/reprocessed without prior obtain authorisation from State Board. Signature: [Signature] Verified Date: 2021-03-01 12:02:08 IST Location: [Location] recycle/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no other hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode/ practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver who ever arrange the transportation.
- 10 That this authorization is issued for procurement of raw material i.e. paint sludge @ 18,000 TPA and for the disposal of hazardous waste generated during process.
- 11 The record of raw material procurement, production and generation & disposal of hazardous waste shall be maintained in logbook.



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Alwar(Alwar)/3118(1)/2019-2020/5469-5471

Date:- 01/03/2021

Unit Id : 42035

- 12 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 13 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 14 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 15 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 16 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance with any of the conditions contained in the authorization shall be tantamount to cancellation/revocation of the authorization.
- 17 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 18 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 19 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Digitally signed by Self Attested
Date: 2021.03.01 12:02:58 IST
Reason: Self Attested
Location:



194

Amr (9)

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongarl, Jalpur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Alwar(Alwar)/3118(1)/2019-2020/5469-5471

Date:- 01/03/2021

Unit Id : 42035

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi
you are requested to ensure the compliance of authorisation conditions under the
Hazardous and Other Waste (Management and Transboundary
Movement) Rules, 2016
- 2 Master File

Group Incharge

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2021.03.01 12:02:08 IST
Reason: Self Attested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78
Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

M/s SANKLA ENTERPRISES

H1-32, RIICO Industrial Area Ghilloth, Neemrana

Tehsil:Neemrana

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.
Ref: Your application for Consent to Operate dated 28/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your SANKLA ENTERPRISES plant situated at H1-32, RIICO Industrial Area Ghilloth RIICO INDUSTRIAL AREA, Neemrana Tehsil:Neemrana District:Alwar, Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from 28/03/2023 to 28/02/2033.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Other Waste Material (Iron/ Glass/ Paper etc.)	By Product	500.00 TON/ANNUM
PLASTIC CHIPS & DANA.	Product	6,100.00 TON/ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
 Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.450	NIL	0.450 Septic Tank and Soakpit

- 5 That the unit shall apply for renewal of this for Consent to Operate at least four months in advance prior to expiry date of this consent letter/commencement of production/commissioning of project else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & Amendments.
- 6 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 7 That the industry shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR. 826 (E) dated 16th November, 2009.
- 8 That the Industry shall develop plantation as per specified norms in at least 33% of the plot area to maintain ambient air quality around the Industry.
- 9 That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".
- 10 That industry shall not carryout any modification/change in process or manufacture/produce any other products/by products which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.
- 11 That the Industry shall not carryout activity of waste plastic washing in the premises of factory and shall maintain Zero Liquid Discharge Status outside the premises.



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
 Phone: 0144-2372996

Registered

File No : P(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-7B

Date: Apr 20 2023 4:29PM

Order No : 2023-2024/Alwar/9769

Unit Id : 12602B

- 12 That this consent to operate is being issued for capital investment in land, building, plant & machinery as Rs.-102.90182 Lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board
- 13 That the industry shall comply with the provisions of the Plastic Waste Management Rules, 2016 and further amendments.
- 14 That the industry shall not use any type of waste plastic contaminated with any chemical or hazardous waste.
- 15 That the industry shall manufacture Plastic granules/danna by recycling of waste plastic.
- 16 That the industry shall not use/manufacture ozone depleting substances in the premises.
- 17 That as per CPCB directions dt. 27-11-2020, no source of air emission/pollution using fuel other than cleaner fuel i.e., PNG, LPG etc., may be allowed to establish/operate.
- 18 That the industry shall apply for registration for EPR as recycler under PWM Rules, 2016 at earliest.
- 19 That the industry shall not manufacture plastic carry bags and other products as banned vide State Govt. notification dt. 21-07-2010 and clarification vide letter dt. 13-09-2010 and further amendments.
- 20 That this consent is valid for only sorting, balling of other waste i.e. iron/glass & paper and no other activity related to processing of this waste shall carried out without prior consent of the state board.
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 22 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/ project proponent.



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
 Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Date: Apr 20 2023 4:29PM

Order No: 2023-2024/Alwar/9769

Unit Id : 126028

23 That the grant of this Consent to Operate shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

24 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

25 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

26 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

27 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

28 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

29 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No: 2023-2024/Alwar/9769

Unit Id : 126028

Date: Apr 20 2023 4:29PM

Yours sincerely,

Regional Officer[Alwar]

(A): Copy to:-

1 Master File.

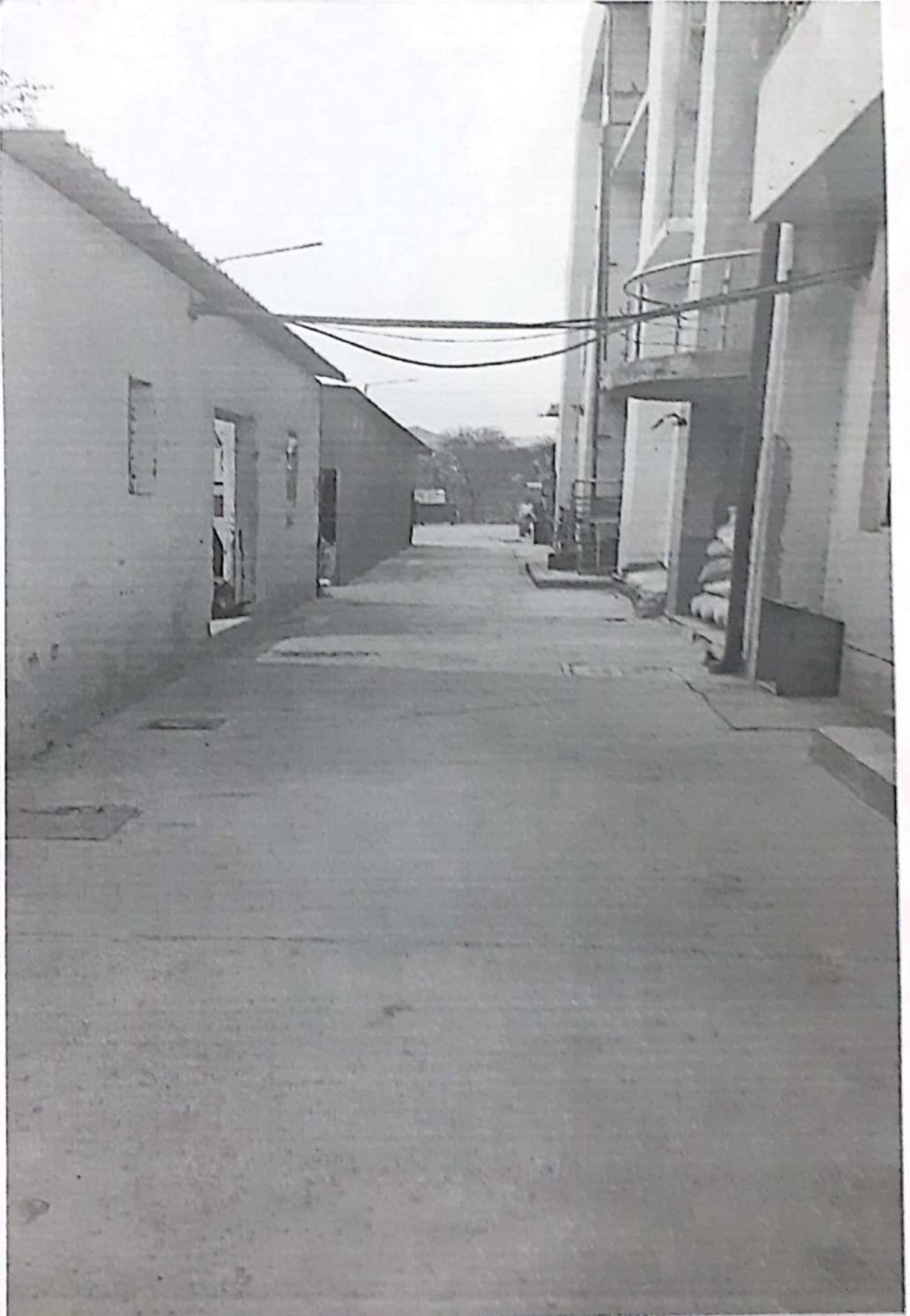
Regional Officer[Alwar]



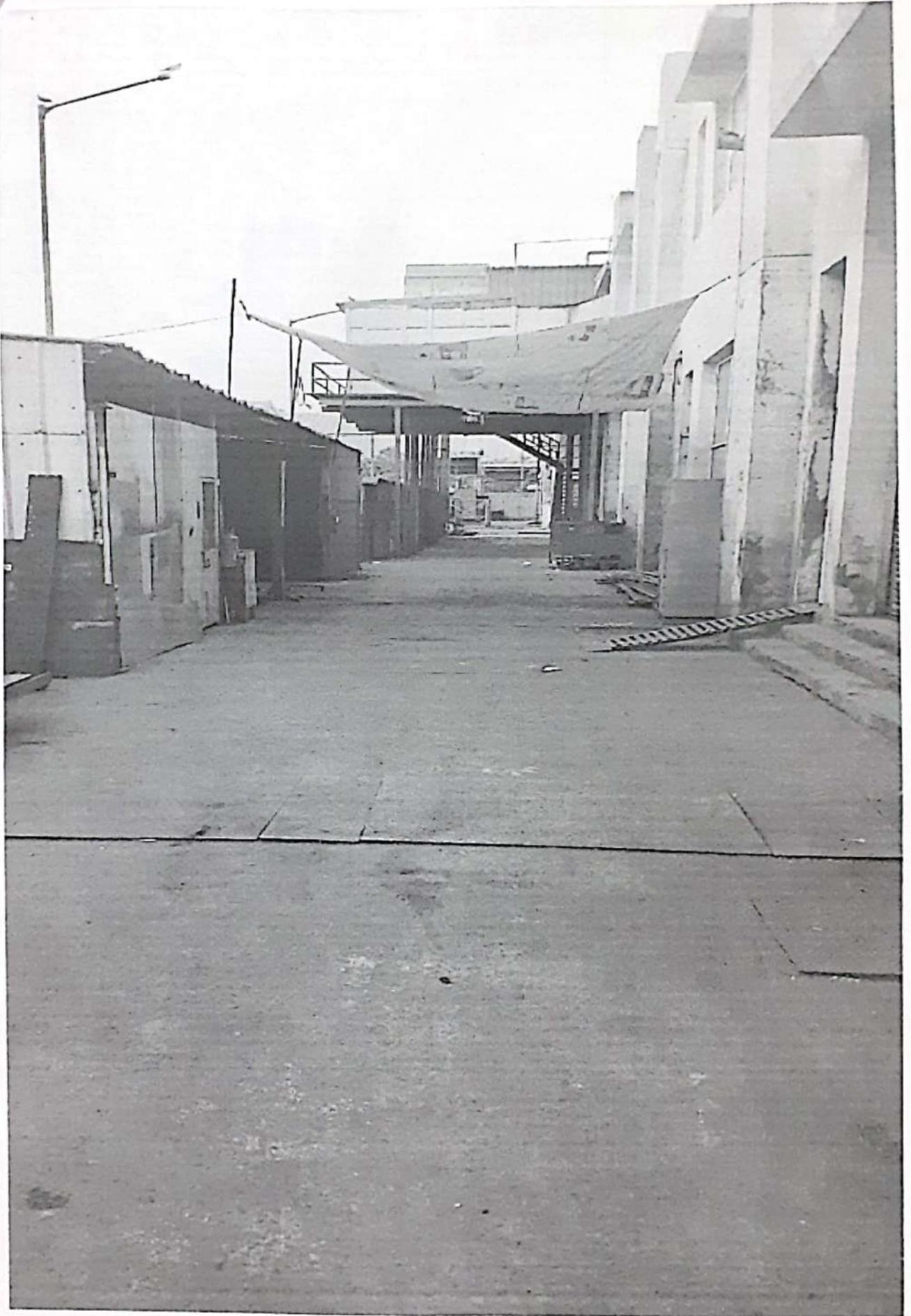
clear Road
— front side.



clear road
- Right Side



Clear Road,
left side

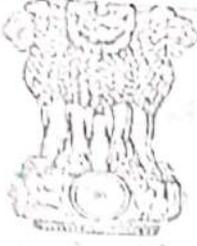


clear road

- Back side







सत्यमेव जयते

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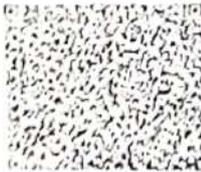
Annexure-R-3

Government of Rajasthan

e-Stamp

KAILASH CHAND KUMAR
 ACC CODE rj3026904/S V Lic No 182 193
 A-21-22, Ganpati Plaza, Bhiwadi (Raj.)
 Mob. No. 9314706969, 9414706969

Certificate No.	: IN-RJ30094563931539W
Certificate Issued Date	: 07-Feb-2024 04:58 PM
Account Reference	: NONACC (SV)/ rj3026904/ BHIWARI/ RJ-AL
Unique Doc. Reference	: SUBIN-RJRJ302690447607520851776W
Purchased by	: ECO MANAGEMENT AND PROTECTION SERVICES
Description of Document	: Article 14 Bond
Property Description	: PLOT NO. F-33, RIICO INDUSTRIAL AREA, KAHARANI, BHIWADI, DISTT. ALWAR (RAJ.)
Consideration Price (Rs.)	: 0 (Zero)
First Party	: JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD
Second Party	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Paid By	: ECO MANAGEMENT AND PROTECTION SERVICES
Stamp Duty Payable (Rs.)	: 100 (One Hundred only)
Surcharge for Infrastructure Development (Rs.)	: 10 (Ten only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 10 (Ten only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 10 (Ten only)
Stamp Duty Amount(Rs.)	: 130 (One Hundred And Thirty only)



For JRG Automotive Industries India Pvt. Ltd.

[Signature]
 Authorized Signatory



INSD

0027173114

Certificate No. IN – RJ30094563931539W

Agreement for Safe Management of Hazardous Waste

This Agreement is entered and executed at Bhiwadi on 1st day of January 2023.

Between

M/s **JRG Automotive Industries India Private Limited** a company incorporated under the Company Act, 1956, and having its Registered Office at Unit No. 006, BPTP Park Centra, Sector – 30, Gurugram – 122001, Haryana, (hereinafter referred as “**JRG Automotive**”) and Factory address-(1) Plot No. 15, Sector -16, IMT Bawal, District – Rewari, Haryana – 123501, (2) Plot No. 16, Sector-5, IMT Bawal, District – Rewari, Haryana – 123501, (3) Plot No. 22 – 24, Sector 7, IMT Bawal, District- Rewari, Haryana – 123501, which expression shall unless repugnant to the context or meaning thereof, be deemed to mean and include its representative, successors in interest, executors, administrators, liquidators and permitted assigns, through **Mr. G L Goyal (Vice President)** of the One Part.

AND

M/s. **Eco Management And Protection Services**, a Partnership Firm and having its Registered Postal Address Office & Hazardous Waste Processing Site at F – 33, RICO Industrial Area, Kaharani, Bhiwadi – 301019, Distt. Alwar (Rajasthan), (hereinafter referred as “**ECO MANAGEMENT**”) represented by its duly authorized representative **Mr. Siddarth K Sharma** designated as **Partner**, nominated person with authorities, for due compliance of Environment Protection Act, 1986 for its processing unit works and Rules framed there under inter-alia including Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 to operate a facility for Collection, Disposal, Reception, Storage treatment and disposal of Hazardous Waste as in terms of Guidelines issued by Central Pollution Control Board.

The **JRG Automotive** and **Eco Management** are hereinafter collectively referred to as “**Parties**” and individually as “**Party**” unless repugnant to the context.

WHEREAS **JRG Automotive** has represented to **ECO MANAGEMENT** that **JRG Automotive** is authorized by HARYANA STATE POLLUTION CONTROL BOARD under Hazardous and Other wastes (Management and Transboundary Movement) Rules, 2016 of the Environment Protection Act. 1986

And Whereas **ECO MANAGEMENT** has obtained the authorization to operate a facility for processing of Paint Sludge and Discarded Containers.

Following is the type and quantity of waste we are entering into agreement -

S.no.	Hazardous waste Type and category	HW Category	Quantity
1.	Process Wastes, residues and sludges (Paint Sludge)	21.1	As per Authorization
2.	Empty barrels/containers/liners contaminated with hazardous chemicals/waste	33.1	As per Authorization

For JRG Automotive Industries India Pvt. Ltd.

[Signature]
Authorized Signatory



Certificate No. IN – RJ30094563931539W

SCOPE OF WORK

That **JRG Automotive** will arrange loading, removal of Paint Sludge & Discarded Containers from the **JRG Automotive Site** and **ECO MANAGEMENT** will arrange Collection, Transportation, Treatment, and disposal of hazardous waste as per the applicable rules and norms framed in this regard by the PCB.

PAINT SLUDGE & DISCARDED CONTAINERS PROCESSING AGREEMENT WITNESSES AS UNDER:

That **JRG Automotive Industries India Private Limited** as waste generator at Plot No. 15, Sector - 16, IMT Bawal, District _ Rewari, Haryana – 123501, (2) Plot No. 16, Sector- 5, IMT Bawal, District – Rewari, Haryana – 123501, (3) Plot No. 22 – 24, Sector 7, IMT Bawal, District- Rewari, Haryan – 123501- India agrees for the processing of Paint Sludge & Discarded Containers at **ECO MANAGEMENT** at its Common Paint Sludge & Discarded Containers Treatment Facility at Bhiwadi to which **ECO MANAGEMENT** agrees to do same in accordance with aforesaid Rules of 2016 read together with Guidelines issued by Central Pollution Control Board (CPCB) and State Pollution Control Board.

1. That **JRG Automotive** as Waste Generator agrees and undertake to ensure due compliance of applicable provisions and procedures under Rules of 2016 related to generation, collection and storage prior to packing under Chapter IV & V and also maintain necessary arrangements for the same. Similarly, **JRG Automotive** would ensure due compliance of all applicable provisions and procedures related to Loading of hazardous waste specified under Chapter VI of said Rules and all other applicable provisions there under.
2. That this agreement would be **effective from 01-01-2023 to 31-12-2025**, will be valid initially for a period of two years (2 years), and can be renewed from time to time on mutually agreed terms in writing.
3. That **JRG Automotive** will inform the tentative quantity likely to be dispatched on or before start of every month to enable **ECO MANAGEMENT** to plan its disposal accordingly. In addition, **JRG Automotive** shall intimate the actual dispatch particulars and quantity being dispatched, but prior to loading of the Cargo to nominated person of **ECO MANAGEMENT**, so that, necessary arrangements at **ECO MANAGEMENT**'s site can be done. The actual dispatch shall be done only after receipt of confirmation from **ECO MANAGEMENT** end. This is to avoid detention/waiting of vehicles loaded with hazardous sludge at public place/outside plant.
4. **Eco Management** on receipt of information from **JRG Automotive**, will plan and schedule lifting of the Paint Sludge and Discarded Containers Hazardous waste from the premises of **JRG Automotive** within three business days on receipt of such information.
5. That entire cost of loading at **JRG Automotive** site shall be entirely borne by **JRG Automotive**.
6. **JRG Automotive** shall provide the transporter with the relevant information in Form 9 (TRANSPORT EMERGENCY CARD), regarding the hazardous nature of the waste and measures to be taken in case of an emergency and shall mark the hazardous wastes containers and bags as per Form 8.

For JRG Automotive Industries India Pvt. Ltd.


Authorized Signatory



Certificate No. IN - RJ30094563931539W

This agreement can be terminated by giving one-month notice on either side and even earlier with mutual consent. Irrespective of such termination obligation of **JRG Automotive** to pay for the invoices already raised and charges for balance material shall be continued.

7. **ECO MANAGEMENT** would arrange transportation and unloading of hazardous waste Paint Sludge & Discarded Containers as per norms prescribed by respective Pollution Control Board. Vehicles shall be roadworthy, fit to carry hazardous waste Paint Sludge & Discarded Containers as per prescribed by statutory bodies time to time. These vehicles shall be utilized exclusively for transportation of hazardous waste.

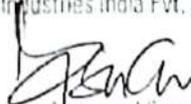
That the **JRG Automotive** will Prepare the 7 copies of manifest from the **Eco Management** as per rules.

Manifest System (Movement Document) for hazardous waste and other waste to be used within the country only

<u>Copy number with colour code</u>	<u>Purpose</u>
(1)	(2)
Copy 1 (white)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

8. The details of **commercials (Quotation)** are attached separately in Annexure-1.
9. The **Eco Management** shall indemnify and keep indemnified **JRG Automotive** from all losses, damages and third party claims after taking out Paint Sludge and Hazardous waste from the premises of **JRG Automotive** in case of non-compliance of statutory norms on the part of **Eco Management**.

For JRG Automotive Industries India Pvt. Ltd.

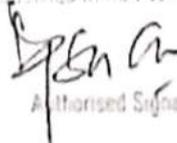

Authorized Signatory



Certificate No. IN – RJ30094563931539W

10. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
11. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreement or arrangements, if any, in this behalf, signed entered into by and between the parties hereto.
12. This Agreement is on principal to basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
13. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
14. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be waiver of a similar occasion or any other similar breach or non – fulfilment on a future occasion.
15. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
16. It is clearly and expressly understood by and between the parties that the activity of lifting transportation, treatment, storage and disposal of Paint Sludge and Hazardous wastes is an independent contract and it does not come within the purview of **JRG Automotive** manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
17. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between **JRG Automotive** and the persons engaged by **Eco Management**. **JRG Automotive** shall have no liability towards such persons and such persons will not have any claim whatsoever against **JRG Automotive** for salary, wages, provident fund, gratuity and retrenchment, compensation or any other compensation for accident or death or any claim whatsoever.
18. Any dispute arising on any clauses of this Agreement and the contents of the Annexure hereto between **JRG Automotive** and **Eco Management** shall be referred to an Arbitrator to be mutually appointed by both parties. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at Faridabad, India. The arbitral award, including interim awards, if any shall be final and binding upon both parties.

For JRG Automotive Industries India Pvt. Ltd


Authorized Signatory



Certificate No. IN – RJ30094563931539W

19. Subject to the provisions of the foregoing clause, **JRG Automotive and Eco Management** mutually agree that the Courts of Gurgaon alone, to the exclusion of any other, shall have the jurisdiction.

It is declared by both the parties that persons signing this agreement have requisite authority to enter into this agreement and it shall not be disputed at any forum by any one and would be binding on both the companies.

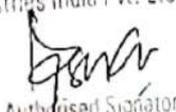
In witness, whereof the parties have hereto affixed their signature on the date stated in this agreement.

For JRG Automotive Industries India Pvt. Ltd.	For Eco Management And Protection Services
<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorised Signatory</p>	
<p>Mr. G L Goyal (Vice President)</p>	<p>Siddarth K Sharma (Partner)</p>

Certificate No. IN – RJ30094563931539W

Annexure -I

S.no.	Description	Unit	Rates	GST	Remarks
1	Processing charges for Paint Sludge Hazardous Waste Category 21.1	Per KG	₹ 5.65	18%	payable by JRG Automotive to Eco Management
2	Re- Processing charges for 1-2 ltr. MS Containers	Per Nos.	₹ 4.00	18%	payable by Eco Management to JRG Automotive
3	Re- Processing charges for 3-4 ltr. MS Containers	Per Nos.	₹ 5.00	18%	payable by Eco Management to JRG Automotive
4	Re- Processing charges for 10 ltr. MS Containers	Per Nos.	₹ 17.00	18%	payable by Eco Management to JRG Automotive
5	Re- Processing charges for 20 - 30 ltr. MS Containers	Per Nos.	₹ 30.00	18%	payable by Eco Management to JRG Automotive
6	Membership Fees (Lifetime non - refundable)	one time	₹ 20,000.00	18%	payable by JRG Automotive to Eco Management
7	Security Fees for hazardous waste (refundable/adjustable)	one time	₹ 1,00,000.00	18%	payable by JRG Automotive to Eco Management
8	Waste Testing Charge (one time)	one-time	₹ 30,000.00	18%	waived off
Special Points					
9	Above charges include transportation, unloading and processing charge.				
10	You will provide online manifest FORM 10 at the time of lifting as per rules and regulations of HSPCB , CPCB and other concerned Pollution Board				
11	Loading of Hazardous waste is in the scope of JRG Automotive.				
12	Minimum quantity required for Paint Sludge is 5 Ton. Minimum billing quantity will be 5 Ton.				
13	Payment terms, within 15 days from the date of invoice by both Parties.				

For JRG Automotive Industries India Pvt. Ltd.	For Eco Management And Protection Services
<p>For JRG Automotive Industries India Pvt. Ltd.</p>  <p>Authorised Signatory</p>	
Mr. G L Goyal (Vice President)	Siddarth K Sharma (Partner)

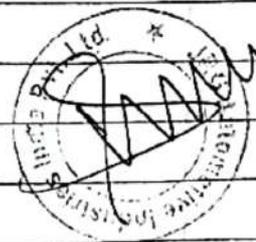
Annexure-R-4

Inward - waste.

DATE January 2024
PAGE

S.No	Date	Particulars	Qty	Time	Signature	Remarks
1.	01-1-24	Opening Balance as on 1st Jan 24 (Ducting Dry Sludge from maintenance work)	5 MT	09:30		Balance of 5 from Dec 23
02	07-1-24	Paint Sludge (Wet Sludge)	600 KG	12:30		Paint Sludge from P/S-3
03	14-01-24	Paint Sludge (Wet Sludge)	450 KG	14:15		Paint Sludge from P/S-4
04	21-01-24	Paint Sludge (Wet Sludge)	550 KG	13:20		Paint Sludge from P/S-05
05	28-01-24	Paint Sludge (Wet Sludge)	450 KG	14:20		Paint Sludge from P/S-03

Inward - Total - 7.05 MT



outward waste

DATE January - 2024
PAGE

S.No.	Date	Particulars	Qty	Time	Veh. No	Sign -
01	19/01/24	Paint sludge left to Shree E-waste	1000 kg.	14:45	RJ-40 GA-1730	
02	24/01/24	Paint Sludge left to Shree E-waste	1000 kg.	17:30	RJ-40-GA 1730	

Overhead - Total - 2 MT



Closing Balance = 5.05 MT

Inward - waste

DATE Feb-2024
PAGE _____

SNo	Date	Particulars	Qty	Time	Signature	Remarks
01.	01-02-24	opening Balance cash 01-02-24	5.05MT	09:40	[Signature]	Balance: b/d form 31st Jan 24
02	04-02-24	Paint Sludge (Wet Sludge)	550KG	13:40	[Signature]	Paint Sludge from P/S-2/04
03	11-02-24	Paint Sludge (Wet Sludge)	500KG	11:45	[Signature]	Paint Sludge from P/S-5
04	11-02-24	Paint Sludge (Ducting Dry Sludge from maintenance work)	9MT	17:15	[Signature]	Paint Sludge from Steam Ducting maintenance work
05.	18-02-24	Paint Sludge (Wet Sludge)	600KG	11:19	[Signature]	Paint Sludge from P/S-03
06	25-02-24	Paint Sludge (Wet Sludge)	450KG	12:40	[Signature]	Paint Sludge from

Inward Total = 14.15MT



acc. def

Inward Master W.

DATE March 2024
PAGE

Sr.No	Date	Particulars	Qty.	Time	Signature	Re. Ch.
01	01-03-24	Opening Balance as on 1-13-24	18/5 MT	09:45	(B)	Balance of 0
02	04-03-24	Paint Sludge (Wet Sludge)	700 KG	11:40	(B)	P/S-3
03	11-03-24	Paint Sludge (Wet Sludge)	865 KG	14:19	(B)	P/S-4
04	10-03-24	Paint Sludge (Wet Sludge)	791 KG	15:15	(B)	P/S-5
05	25-03-24	Paint Sludge (Wet Sludge)	785 KG	14:12	(B)	P/S-3
06	25-03-24	Paint Sludge (Duct Sludge from maintenance work)	3 MT	17:19	(B)	P/S main work duct clearing
		Inward Total	- 22221 KG			



FORM-10
[See rule 19 (1)]

211

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	JRG Automotive Industries (I) Pvt. Ltd.
2.	Sender's authorisation No.	
3.	Manifest Document No.	211
4.	Transporter's Name and address (including Phone No. and e-mail)	
5.	Type of Vehicle	tempo
6.	Transporter's registration No.	NA
7.	Vehicle registration No.	RD-40-GA-1780
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	
9.	Receiver's Authorisation No.	
10.	Waste description	Waste Name <u>Paint Sludge</u> Category of Waste _____
11.	Total quantity No. of Containers	<u>1000</u> Kg / Ton Bags / Drums / Cans
12.	Physical Form	Solid, Liquid, Semi Solid
13.	Special handling instructions and additional information	Handle With Care
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name & Stamp JRG Automotive Industries India Pvt. Ltd. Plot No. 22-23-24, Sec-7, HSIIDC Bawal Rewari-Haryana GSTIN-06AASC63286F12W	Signature : Month Day Year 01 19 20 24
15.	Transporter's acknowledgment of Receipt of Wastes	
	Name & Stamp Signature :	Month Day Year 01 19 20 24
16.	Receiver's certification for receipt of hazardous and other waste	
	Name & Stamp Signature :	Month Day Year [] [] [] [] [] [] [] [] [] []

FORM-10
[Sec rule 17(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

2

1.	Sender's name and mailing address (including Phone No. and e-mail)	Tata Fibre Optics India Pvt. Ltd. (P.O. No. 92127, 94, K. J. Somaiya Road, B. K. P. S.		
2.	Sender's authorisation No.	913		
3.	Manifest Document No.			
4.	Transporter's Name and address (including Phone No. and e-mail)	Tata		
5.	Type of Vehicle			
6.	Transporter's registration No.	Guj No. AH 1230		
7.	Vehicle registration No.			
8.	Receiver's Name and mailing address (including Phone No. and e-mail)			
9.	Receiver's Authorisation No.			
10.	Waste description	Waste Name: <u>Spent Solvent</u> Category of Waste: <u>Spent Solvent</u>		
11.	Total quantity No. of Containers	<u>1000</u> Kg / Ton Bags / Drums / Cans		
12.	Physical Form	Solid, Liquid, Semi Solid		
13.	Special handling instructions and additional information	Handle With Care		
14.	Sender's Certificate	I hereby declare that the contents of this consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled in all respects in proper condition for transport by road according to applicable government regulations.		
	Name & Stamp	Signature: _____		
		Month	Day	Year
		01	04	2024
15.	Transporter's acknowledgment of Receipt of Wastes			
	Name & Stamp	Signature: _____		
		Month	Day	Year
		01	04	2024
16.	Receiver's certification for receipt of hazardous and other waste			
	Name & Stamp	Signature: _____		
		Month	Day	Year
				50

AGREEMENT FOR DISPOSAL OF INDUSTRIAL
PLASTIC WASTES

BETWEEN

JRG AUTOMOTIVE INDUSTRIES INDIA PRIVATE LIMITED

AND

SANKLA ENTERPRISES

SANKLA ENTERPRISES
Proprietor

For JRG Automotive Industries India Pvt. Ltd.

Authorised Signatory



हरियाणा HARYANA

11AA 344908

AGREEMENT FOR DISPOSAL OF PLASTIC WASTE

This Agreement for Disposal of Plastic Waste (hereinafter referred to as "agreement") is executed on 01st of April 2024 at Haryana.

BY AND BETWEEN:

JRG AUTOMOTIVE INDUSTRIES INDIA PVT LTD (Unit 1,2 & 4), a company incorporated in India under the Companies Act, 1956, having its registered office address at Unit No. 0006, BPTP Park Centre, Sector-30, Gurugram-122001, Haryana and manufacturing unit located at HSIIDC IMT Bawal, Rewari-123501, Haryana, acting through Authorised Signatory (hereinafter referred to as "JRG"), as the **FIRST PARTY**. The expression 'First Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

AND

SANKLA ENTERPRISES (hereinafter referred to as "SE") having its office at H1-32, RIICO Ind. Area Ghiloth, Neemrana, Rajasthan- 301705 as the **SECOND PARTY**. The expression 'Second Party' shall unless repugnant to the context and meaning thereof shall mean and include the successors and permitted assigns of JRG;

SANKLA ENTERPRISES

[Signature]
Proprietor

Page 2 of 7

For JRG Automotive Industries India Pvt. Ltd.

[Signature]
Authorised Signatory

The above-mentioned Parties to this agreement shall collectively be referred to as "Parties" and individually as "Party".

WHEREAS:

- A. JRG is engaged in manufacturing of Automotive Plastic Moulding Parts. JRG desires to dispose of Plastic wastes in a manner compliant with various regulatory and environmental laws applicable in India (PWM).
- B. JRG represents that it has obtained necessary authorisations and licences from all the regulatory agencies under applicable laws and possess facilities for safe disposal of plastic industrial wastes. JRG further represents that it has necessary capabilities and authorisations for the transportation of such wastes; and
- C. SE has represented a desire to purchase the plastic wastes generated from JRG for safe disposal in accordance with the laws applicable in India. Further, SE has agreed to monitor and supervise the safely collects the plastic wastes from manufacturing unit of JRG and transports the same to the desired facilities.

IN CONSIDERATION of the mutual agreements, covenants, representations, and warranties set forth in the Agreement, and for other good and valuable consideration, THE PARTIES HEREBY AGREE AS FOLLOWS:

1. JRG agrees to sell the industrial plastic wastes generated during manufacturing activity and SE agrees to purchase the plastic wastes from JRG. JRG will notify the rates at which the aforesaid safe transaction shall take place from time to time. The transaction of sale of plastic waste shall be undertaken on *ex-works* manufacturing unit of JRG.
2. SE will be responsible for safe collection, transport and disposal of industrial plastic wastes.
3. SE shall use best skill and judgment, and shall timely, diligently and to the reasonable satisfaction of JRG, collect, transport and dispose of Industrial plastic wastes, in compliance with all the laws applicable in India. The Second Party further undertakes to fulfil all the formalities and requirements expressed in any legislation, rules, regulations, notifications, circulars, orders and directives, including but not limited to obtaining necessary approvals / 'no objection certificates' from and filing of returns / declarations with the Ministry of Environment, Forest and Climate

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Proprietor

Page 3 of 7

For JRG Automotive Industries India Pvt. Ltd.

Authorised Signatory

Change, Government of India, Central Pollution Control Board and State Pollution Control Boards, wherever necessary.

4. SE agrees to monitor and supervise the collection and transportation of plastic wastes by JRG.

5. **SCOPE OF WORK:**

(a) Second Party will be responsible for safely collecting, arranging appropriate transporter for transportation and disposal of industrial plastic wastes. The representatives of SE will monitor the loading of waste in vehicle for transportation. JRG will provide to SE gate invoice pass for clearance of plastic wastes.

(b) Second Party at the site of disposal will adequately segregate and categorise the wastes. The wastes will be properly stored, and all precautions shall be taken to avoid spillage of any kind or leaching to the soil. The Second Party shall ensure that the people handling industrial plastic wastes have adequate training and knowledge industrial plastic waste handling.

(c) The Second Party shall ensure that only such transporter which has been approved by State Pollution Control Board or is registered with the same, as the case may be, is employed for transportation of wastes, if applicable. The vehicle for transportation must be in good condition and the driver must possess valid driving license and other necessary permissions.

(d) The Second Party will ensure that plastic waste container are properly labelled in terms of the applicable laws if applicable.

(e) JRG will directly raise invoice on Second Party for sale of plastic wastes for disposal.

The Second Party will be responsible for generating and undertaking any procedure or requirement for the safe collection and disposal of plastic wastes in compliance with the applicable laws.

6. **PRIVACY:** SE will be precluded from selling the manufactured final products cleared by JRG as scrap directly into the market. SE will be obligated to dismantle all the parts and obtain a 'no-objection certificate' indicating dismantling of such goods to the satisfaction of JRG as a pre-condition for undertaking the activity of sale.

SANKLA ENTERPRISES

Proprietor

Page 4 of 7

For JRG Automotive Industries India Pvt. Ltd.

Authorized Signatory

7. **REPRESENTATIONS:** The Second Party makes following representations in respect of the Instant Agreement:
- (a) The Second Party represents that they have the necessary know-how, capabilities, authorisations and specialisation to handle plastic industrial wastes.
 - (b) The Second Party has obtained applicable permissions and licences under the laws that govern the collection and disposal of all such plastic industrial wastes. The Second Party will share the necessary consent forms and approvals obtained in this regard with JRG.
8. **INDEMNIFICATION:** The Second Party undertake to indemnify and keep indemnified JRG in case of any misuse, mishandling, pilferage or spill over of the non-hazardous waste by itself or its employee, agents and / or any authorised person thereof, resulting in any penalty, liability and damages under any rule, regulation, acts, notification imposed by the authority concerned.
9. **CONSIDERATION:** The rates payable to First Party by Second Party will be as per mutually agreed quotation. Further, the consideration will be subject to the following clauses:
- (a) The GST payable on supply of wastes and scrap will be charged extra;
 - (b) All payments to be made in advance through cheque / pay order deposit / NEFT.
 - (c) Quarterly revisions of the rates can be made by the First Party.
 - (d) The TDS/ TCS will be deducted / collected at applicable rates under Income-tax Act, 1961.
 - (e) Any other additional taxes that may become leviable will be charged extra.
 - (f) The Second Party will bear the cost of transportation
10. **DURATION OF the AGREEMENT:** This Agreement shall be affective for a period of One Year from 01st April 2024 to 31st March 2025.
11. **Termination of the Agreement:**
- (a) Either party can terminate the contract by giving 30 days' notice in writing before the end of the Agreement period.

SANKLA ENTERPRISES

 Proprietor

(b) The First Party may terminate the Agreement at any time without notice to the Second Party or the Second Party in the event of breach of any of the terms and conditions of the present Agreement, or the breach of any assurance or undertaking given by the Second Party or the Second Party the First Party, non-adherence of the statutory norms and for not adhering to the Service Standards, if any, prescribed by the First Party.

12. **GOVERNING LAW:** This agreement shall be a contract under the laws of India and for all purpose shall be governed by and construed and enforced in accordance with the laws of India.

13. **ARBITRATION:**

(a) Any dispute between the parties as to the effect, interpretation or application of the Agreement or as to their rights, duties or liabilities hereunder, or as to any act, matter or thing arising out of consequent to, or in connection with this Agreement (hereinafter referred to as 'the Difference') shall be resolved amicably through negotiations. Such negotiations shall commence within a period of ten (10) days of the issue of notice by either party calling for the same (hereinafter referred to as 'the Notice').

(b) In the event that such negotiations fail to resolve the Difference, within a period of thirty (30) days from the date of receipt of Notice by the other party, either party may invoke this arbitration clause under notice to the other. The Difference shall then be referred to and finally resolved by arbitration in accordance with Rules of Conciliation and Arbitration of the Indian Council of Arbitration, by an arbitrator(s) appointed in accordance with the said Rules.

(c) The place of arbitration shall be New Delhi, and the language of the arbitration shall be English.

(d) The costs of arbitration shall be equally borne by both the parties.

14. **JURISDICTION:** This agreement shall be subject to the exclusive jurisdiction of the courts at New Delhi only and no other Court shall have jurisdiction.

15. **Anti-Bribery & Anti-Corruption**

Each Party agrees, on behalf of itself, its officers, directors and employees and on behalf of its Affiliates, agents, representatives, consultants and subcontractors hired in connection with the

SANKLA ENTERPRISES

Proprietor

Page 6 of 7

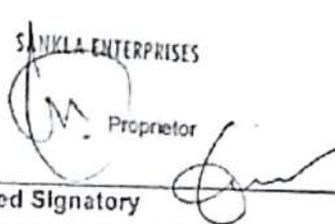
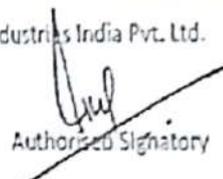
For JRG Automotive Industries India Pvt. Ltd.

Authorised Signatory

subject matter of this Agreement (together with such Party, the "Party Representatives") that for the performance of its obligations hereunder:

- a) The Party Representatives shall not directly or indirectly pay, offer or promise to pay, or authorize the payment of any money, or give, offer or promise to give, or authorize the giving of anything else of value, to:
- b) Any Government Official in order to influence official action.
- c) Any Person (whether or not a Government Official) (i) to influence such Person to act in breach of a duty of good faith, impartiality or trust ("acting improperly"), (ii) to reward such Person for acting improperly, or (iii) where such Person would be acting improperly by receiving the money or other thing of value;
- d) Any other Person while knowing or having reason to know that all or any portion of the money or other thing of value will be paid, offered, promised or given to, or will otherwise benefit, a Government Official in order to influence official action for or against either Party in connection with the matters that are the subject of this Agreement; or
- e) Any Person to reward that Person for acting improperly or to induce that Person to act improperly.

For any feedback kindly contact @99887467950 Email @ hr-unit4@jrgindia.com

For SANKLA ENTERPRISES	For JRG Automotive Industries India Pvt Ltd
<p style="text-align: center;">SANKLA ENTERPRISES</p>  <p style="text-align: center;">Proprietor</p>	<p style="text-align: center;">For JRG Automotive Industries India Pvt. Ltd.</p>  <p style="text-align: center;">Authorized Signatory</p>
<p>Authorized Signatory</p>	<p>Authorized Signatory</p>



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
 Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

M/s SANKLA ENTERPRISES

H1-32, RIICO Industrial Area Ghiloth, Neemrana

Tehsil:Neemrana

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/03/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your SANKLA ENTERPRISES plant situated at H1-32, RIICO Industrial Area Ghiloth RIICO INDUSTRIAL AREA , Neemrana Tehsil:Neemrana District:Alwar , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 28/03/2023 to 28/02/2033 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Other Waste Material (Iron/ Glass/ Paper etc)	By Product	500.00 TON/ANNUM
PLASTIC CHIPS & DANA	Product	6,100.00 TON/ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
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Order No : 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.450	NIL	0.450 Septic Tank and Soakpit

- 5 That the unit shall apply for renewal of this for Consent to Operate at least four months in advance prior to expiry date of this consent letter/commencement of production/commissioning of project else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & Amendments.
- 6 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 7 That the industry shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 8 That the Industry shall develop plantation as per specified norms in at least 33% of the plot area to maintain ambient air quality around the Industry.
- 9 That this consent "does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent".
- 10 That industry shall not carryout any modification/change in process or manufacture/produce any other products/by products which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.
- 11 That the industry shall not carryout activity of waste plastic washing in the premises of factory and shall maintain Zero Liquid Discharge Status outside the premises.



Regional Office Alwar
Rajasthan State Pollution Control Board
 D-Block, Ambedkar Nagar, Alwar-301001
 Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

- 12 That this consent to operate is being issued for capital investment in land, building, plant & machinery as Rs.-102.90182 Lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board
- 13 That the industry shall comply with the provisions of the Plastic Waste Management Rules, 2016 and further amendments.
- 14 That the industry shall not use any type of waste plastic contaminated with any chemical or hazardous waste.
- 15 That the industry shall manufacture Plastic granules/danna by recycling of waste plastic.
- 16 That the industry shall not use/manufacture ozone depleting substances in the premises.
- 17 That as per CPCB directions dt. 27-11-2020, no source of air emission/pollution using fuel other than cleaner fuel i.e., PNG, LPG etc., may be allowed to establish/operate.
- 18 That the industry shall apply for registration for EPR as recycler under PWM Rules, 2016 at earliest.
- 19 That the industry shall not manufacture plastic carry bags and other products as banned vide State Govt. notification dt. 21-07-2010 and clarification vide letter dt. 13-09-2010 and further amendments.
- 20 That this consent is valid for only sorting, balling of other waste i.e. iron/glass & paper and no other activity related to processing of this waste shall be carried out without prior consent of the state board.
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review any one or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 22 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No: 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

- 23 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 24 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 25 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 26 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 27 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 28 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 29 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Neemrana)/26(1)/2023-2024/77-78

Order No : 2023-2024/Alwar/9769

Date: Apr 20 2023 4:29PM

Unit Id : 126028

Yours sincerely,

Regional Officer[Alwar]

(A): Copy to:-

1 Master File.

Regional Officer[Alwar]



JRG Automotive Industries India Private Limited

PLOT NO.22,23,24,SECTOR-7 HSIIDC GROTH CENTER BAWAL, BAWAL REWARI-123501 HARYANA
Phone : 1284264111 E-mail : marketing1@jrgindia.com

GSTIN : 06AAASCS3288F1ZW CIN : U35990HR2012PTC079155 PAN : AAASCS3288F

JRN : b71e424ca6a906a103e377016acdf8134fa6d5dcdff11bc91d87464fbd6d81b7e6
Invoice No.: SZ2232400171

STATE CODE : 06

Invoice Date & Time : 23/03/2024 02:59 PM

Place Of Supply ALWAR (RAJASTHAN)-301705

State Code : 06

Location : FGS

E-INV ACKNO: 132417783671979

E-INV ACK DT: 23/03/2024 15:00:00

PO NO. & Date : Verbal

08/10/2023

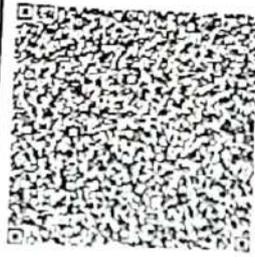
Amendment No & Date

Vendor Code :

Customer Code: 13021149

RR/GR No:

PAYMENT TERMS 30 Days DUE DATE : 22/04/2024



235

Annexure-R-7

S. No	ITEM CODE	Description of Goods	HSN Code/SAC	No. & Description of Package	Qty	Unit	Rate	Basic Value	Disc. Amt	Taxable Value	CGST		SGST		IGST		
											%	Amount	%	Amount	%	Amount	
1	6161010051	SCRAP ABS-LUMPS (NA)	39159010	0	2395.00	KGS	38.00	91010.00	0.00000	91010.00	0.00	0.00	0.00	0.00	18.00	16381.80	
2	6161010052	SCRAP PP-LUMPS (NA)	39159010	0	1125.00	KGS	38.00	42750.00	0.00000	42750.00	0.00	0.00	0.00	0.00	18.00	7695.00	
Total																	
Invoice Total (In Words) : Rs. ONE LAKH FIFTY NINE THOUSAND FOUR HUNDRED FIFTEEN AND PAISE SEVENTEEN ONLY.											133760.00	0.00	133760.00	0.00	0.00	24076.80	
GST (In Words) : Rs. TWENTY FOUR THOUSAND SEVENTY SIX AND PAISE EIGHTY ONLY.																	

Name of Transporter: BALAJI MANPOWER SERVICES (Mode Of Transport: BY ROAD)
 Veh. No: HR47C5161
 Date & Time of Removal: 23/03/2024 03:00 PM
 Total Weight: 0.000 Gross Weight: 0.000
 Whether tax is Payable on Reverse charge Basis - No
 Remarks

Driver Name:
 NO. of Package: 0
 E-Way Bill No: 371750031926

JRG Automotive Industries India Pvt. Ltd.
 (Signature)

Total Taxable: 133760.00
 Total CGST: 0.00
 Total SGST: 0.00
 Total IGST: 24076.80
 Less Discount: 0.00
 TCS@ 1.000 %: 1578.37
 Round off: 0.00
Invoice Total: 159415.17

For JRG Automotive Industries India Private Limited

TERMS AND CONDITIONS

- Goods once sold will not be taken back or exchanged.
- Seller is not responsible for any loss or damaged of goods in transit.
- Disputes if any will be subject to seller court jurisdiction.
- If payment has not been made within due period then interest will be charged @ 2% per month.

E&OE

B-681, Sushant Ink-1 Gurgaon India N. 122000



JRG Automotive Industries India Private Limited

PLOT NO.22,23,24,SECTOR-7 HSIIDC GROTH CENTER BAWAL, BAWAL REWARI-123501 HARYANA
 Phone : 1284264111 E-mail : marketing1@jrgindia.com
 GSTIN : 06AAASCS3288F1ZW CIN : U35990HR2012PTC079155 PAN : AAASCS3288F

ORIGINAL FOR RECIPIENT

STATE CODE : 06

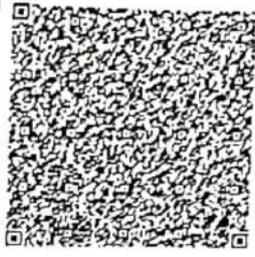
Invoice No.: **SZ2232400132**
 Invoice Date & Time : 24/01/2024 05:45 PM
 Place Of Supply : ALWAR (RAJASTHAN)-301705
 State Code : 08
 Location : FGS

Details of Receiver (Billed to):
 SANKLA ENTERPRISES,
 H1-32 RIICO INDL AREA GHILOTH
 DIST. ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AWPS1692JZA
 PAN : AWPS1692J
 Cont.No: 9999999999

Details of Consignee (Shipped):
 SANKLA ENTERPRISES,
 H1-32 RIICO INDL AREA GHILOTH
 DIST. ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AWPS1692JZA
 PAN : AWPS1692J
 Cont.No: 9999999999

Vendor Code :
 Customer Code: 13021149
 R/R/GR No:
 PAYMENT TERMS 30 Days DUE DATE : 23/02/2024

E-INV ACKNO: 132417209216046
 E-INV ACK DT: 24/01/2024 17:47:00
 PO NO. & Date : Verbel
 08/10/2023
 Amendment No & Date



S. No	ITEM CODE	Description of Goods	HSN Code/SAC	No. & Description of Package	Qty	Unit	Rate	Basic Value	Disc. Amt	Taxable Value	CGST		SGST		IGST		
											%	Amount	%	Amount	%	Amount	
1	6161010051	SCRAP ABS-LUMPS (NA)	39159010	0 KGS	1480.00	KGS	38.00	56240.00	0.00000	56240.00	0.00	0.00	0.00	0.00	18.00	10123.20	
2	6161010052	SCRAP PP-LUMPS (NA)	39159010	0 KGS	1000.00	KGS	38.00	380000.00	0.00000	380000.00	0.00	0.00	0.00	0.00	18.00	6840.00	
Total																	
Invoice Total (In Words): Rs. ONE LAKH ELEVEN THOUSAND TWO HUNDRED THREE AND PAISE TWENTY ONLY.											94240.00	0.00	94240.00	0.00	0.00	16963.20	
GST (In Words): Rs. SIXTEEN THOUSAND NINE HUNDRED SIXTY THREE AND PAISE TWENTY ONLY.																	

Name of Transporter : 3T LOGISTICS
 Veh. No: HR47D4352
 Date & Time of Removal : 24/01/2024 05:45 PM
 Total Weight: 0.000 Gross Weight: 0.000
 Whether tax is Payable on Reverse charge Basis - No

Mode Of Transport : BY ROAD
 Driver Name :
 NO. of Package: 0 KGS
 E-Way Bill No 39171940519Z

JRG Automotive Industries India Pvt. Ltd.
 Authorised Signatory

TERMS AND CONDITIONS
 1. Goods once sold will not be taken back or exchanged.
 2. seller is not responsible for any loss or damaged of goods in transit.
 3. Disputes if any will be subject to seller court jurisdiction.
 4. If payment has not been made within due period then interest will be charged @ 2% per month.

E&O.E

B-681, Srichant Lokat

Invoice Total 111203.20

For JRG Automotive Industries India Private Limited



JRG Automotive Industries India Private Limited

ORIGINAL FOR RECIPIENT

PLOT NO.22,23,24,SECTOR-7 HSIIDC GROTH CENTER BAWAL, BAWAL REWARI-123501 HARYANA
 Phone : 1284264111 E-mail : marketing1@jrgindia.com

GSTIN : 06AASCS3288F1ZW CIN : U35990HR2012PTC079165 PAN : AASCS3288F

IRN : c69ab235b3a9d778d685db2043370dd26683542a8f99d275b5b25f36ad3df385
 Invoice No.: SZ2232400122
 STATE CODE : 06

Details of Receiver (Billed to)
 SANKLA ENTERPRISES,
 H1-32 RIICO INDL AREA GHILOTH
 DIST.
 ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AIWPS1692JZA
 PAN : AIWPS1692J
 ConLNo: 9999999999

Details of Consignee (Shipped)
 SANKLA ENTERPRISES,
 H1-32 RIICO INDL AREA GHILOTH
 DIST.
 ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AIWPS1692JZA
 PAN : AIWPS1692J
 ConLNo: 9999999999

Vendor Code :
 Customer Code: 13021149
 RR/GR No:
 PAYMENT TERMS 30 Days DUE DATE : 03/02/2024

PO NO. & Date : VORBEL
 Amendment No & Date
 08/10/2023

E-INV ACKNO: 132417031550266
E-INV ACK DT: 04/01/2024 16:49:00



S. No	ITEM CODE	Description of Goods	HSN Code/SAC	No. & Description of Package	Qty	Unit	Rate	Basic Value	Disc. Amt	Taxable Value	CGST		SGST		IGST	
											%	Amount	%	Amount	%	Amount
1	6161010051	SCRAP ABS-LUMPS (NA)	39159010	0	4190.00	KGS	18.00	75420.00	0.00000	75420.00	0.00	0.00	0.00	0.00	18.00	13575.60
2	6161010052	SCRAP PP-LUMPS (NA)	39159010	0	1470.00	KGS	18.00	26460.00	0.00000	26460.00	0.00	0.00	0.00	0.00	18.00	4762.80
Total											0.00	0.00	0.00	0.00	18.00	18338.40

Invoice Total (In Words): Rs. ONE LAKH TWENTY ONE THOUSAND FOUR HUNDRED TWENTY AND PAISE FIFTY EIGHT ONLY.
GST (In Words): Rs. EIGHTEEN THOUSAND THREE HUNDRED THIRTY EIGHT AND PAISE FORTY ONLY.

Name of Transporter: BALAJI MANPOWER SERVICES (Mode Of Transport : BY ROAD
Veh. No.: HR3877235
Driver Name:
Date & Time of Removal : 04/01/2024 04:48 PM
NO. of Package: 0
Total Weight: 0.000 Gross Weight: 0.000
E-Way Bill No 331709876205
Whether tax is Payable on Reverse charge Basis - No
Remarks

JRG Automotive Industries India Pvt. Ltd.
 [Signature]
 Authorised Signatory

TERMS AND CONDITIONS
 1. Goods once sold will not be taken back or exchanged.
 2. seller is not responsible for any loss or damaged of goods in transit.
 3. Disputes, if any will be subject to seller court jurisdiction.
 4. if payment has not been made within due period then interest will be charged @ 2% per month.

Invoice Total 121420.58

For JRG Automotive Industries India Private Limited
 Authorised Signatory



JRG Automotive Industries India Private Limited

PLOT NO.22,23,24,SECTOR-7 HSIDC GROTH CENTER BAWAL, BAWAL REWARI-123501 HARYANA
Phone : 1284264111 E-mail : marketing1@jrgindia.com

GSTIN : 06AASCS3288F1ZW CIN : U35990HR2012PTC079155 PAN : AASCS3288F

STATE CODE : 06

IRN : cc498c98b92262554b62ba81df31f935bc0b0ade5209250e415689f5aac70cb94

Invoice No.: SZ2232400114

Invoice Date & Time : 02/11/2023 03:59 PM

Place Of Supply ALWAR (RAJASTHAN)-301705

State Code : 08

Location : FGS

E-INV ACKNO: 132316471498867

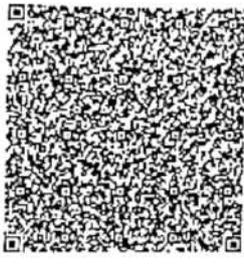
E-INV ACK DT: 02/11/2023 16:00:00

Details of Receiver (Billed to)

PO NO. & Date : Verbel
Amendment No & Date

SANKLA ENTERPRISES.
H1-32 RICO INDL AREA GHILOTH DIST.
ALWAR RAJASTHAN
ALWAR (RAJASTHAN)-301705
GSTIN: 08AIWPS1692JZZA
PAN : AIWPS1692J
Cont.No: 9989999989

Vendor Code :
Customer Code: 13021149
RR/GR No:
PAYMENT TERMS 30 Days DUE DATE : 02/12/2023



S. No	ITEM CODE	Description of Goods	HSN Code/SAC	No. & Description of Package	Qty	Unit	Rate	Basic Value	Disc. Amt	Taxable Value	CGST		SGST		IGST		
											%	Amount	%	Amount	%	Amount	
1	6161010051	SCRAP ABS-LUMPS (NA)	39159010	0	1550.00	KGS	41.00	63550.00	0.00000	63550.00	0.00	0.00	0.00	0.00	0.00	11439.00	
2	6161010052	SCRAP PP-LUMPS (NA)	39159010	0	2080.00	KGS	41.00	85280.00	0.00000	85280.00	0.00	0.00	0.00	0.00	0.00	15350.40	
Total																	
Invoice Total (In Words): Rs. ONE LAKH SEVENTY SEVEN THOUSAND THREE HUNDRED SEVENTY FIVE AND PAISE FIFTY NINE ONLY.											0.00	0.00	0.00	0.00	0.00	26789.40	
GST (In Words): Rs. TWENTY SIX THOUSAND SEVEN HUNDRED EIGHTY NINE AND PAISE FORTY ONLY.																	

Name of Transporter: BALAJI MANPOWER SERVICES (Mode Of Transport: BY ROAD)
 Veh. No: HR47E9242
 Date & Time of Removal: 02/11/2023 04:00 PM
 Total Weight: 0.000 Gross Weight: 0
 Whether tax is Payable on Reverse charge Basis - No

Driver Name:
 NO. of Package: 0
 E-Way Bill No: 311681313359
 JRG Automotive Industries India Pvt. Ltd.
 Authorised Signatory

TERMS AND CONDITIONS
 1. Goods once sold will not be taken back or exchanged.
 2. Seller is not responsible for any loss or damaged of goods in transit.
 3. Disputes if any will be subject to seller court jurisdiction.
 4. If payment has not been made within due period then interest will be charged @ 2% per month.
 E&O.E

Invoice Total 177375.59

For JRG Automotive Industries India Private Limited

Authorised Signatory



JRG Automotive Industries India Private Limited

PLOT NO.22,23,24,SECTOR-7 HSIIDC GROTH CENTER BAWAL, BAWAL REWARI-123501 HARYANA
 Phone : 1284264111 E-mail : marketing1@jrgindia.com
 GSTIN : 06AAASCS3288F1ZW CIN : U35990HR2012PTC079155 PAN : AAASCS3288F

ORIGINAL FOR RECIPIENT

STATE CODE : 06

IRN : 009968fco47dfb70d3a978bebd92beb96a1a20276a2c02cf9b43e044b2ebf1f

Invoice No.: SZ2232400111

E-INV ACKNO: 132316190062679
 E-INV ACK DT: 08/10/2023 14:10:00
 PO NO. & Date : Verbel
 08/10/2023

Details of Receiver (Billed to)
 SANKLA ENTERPRISES.
 HI-32 RIICO INDL AREA GHILOTH
 DIST.

Details of Consignee (Shipped)
 SANKLA ENTERPRISES.
 HI-32 RIICO INDL AREA GHILOTH
 DIST.

Invoice Date & Time : 08/10/2023 02:08 PM
 Place Of Supply ALWAR (RAJASTHAN)-301705
 State Code : 08
 Location : FGS

ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AWP51692JZZA
 PAN : AIWPS1692J
 Cont.No: 9999999999

ALWAR RAJASTHAN
 ALWAR (RAJASTHAN)-301705
 GSTIN: 08AWP51692JZZA
 PAN : AIWPS1692J
 Cont.No: 9999999999

Amendment No & Date
 Vendor Code :
 Customer Code: 13021149
 RR/GR No:
 PAYMENT TERMS 30 Days DUE DATE : 07/11/2023



S. No	ITEM CODE	Description of Goods	HSN Code/SAC	No. & Description of Package	Qty	Unit	Rate	Basic Value	Disc. Amt	Taxable Value	CGST		SGST		IGST	
											%	Amount	%	Amount	%	Amount
1	6161010051	SCRAP ABS-LUMPS (NA)	39159010	0 LOUSE	4775.00	KGS	41.00	195775.00	0.00000	195775.00	0.00	0.00	0.00	0.00	18.00	35239.50
2	6161010052	SCRAP PP-LUMPS (NA)	39159010	0 LOUSE	692.00	KGS	41.00	28372.00	0.00000	28372.00	0.00	0.00	0.00	0.00	18.00	5106.96
Total											0.00	0.00	0.00	0.00	0.00	40346.46

Invoice Total (In Words) : Rs. TWO LAKH SIXTY FOUR THOUSAND FOUR HUNDRED NINETY THREE AND PAISE FORTY SIX ONLY.
 GST (In Words) : Rs. FORTY THOUSAND THREE HUNDRED FORTY SIX AND PAISE FORTY SIX ONLY.

Name of Transporter : BALAJI MANPOWER SERVICES (Mode Of Transport : BY ROAD
 Veh. No : HR47E9506
 Date & Time of Removal : 08/10/2023 02:08 PM
 Total Weight : 0.000 Gross Weight : 0.000
 Whether tax is Payable on Reverse charge Basis - No
 Remarks

Total Taxable 224147.00
 Total CGST 0.00
 Total SGST 0.00
 Total IGST 40346.46
 Less Discount 0.00
 TCS@ 0.000 % 0.00
 Round off 0.00

TERMS AND CONDITIONS
 1. Goods once sold will not be taken back or exchanged.
 2. seller is not responsible for any loss or damaged of goods in transit.
 3. Disputes if any will be subject to seller court jurisdiction.
 4. If payment has not been made within due period then interest will be charged @ 2% per month.
 E&O.E

Invoice Total 264493.46
 For JRG Automotive Industries India Private Limited
 Authorised Signatory





